

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. No. 170 OF 2024

In the matter of:

Gurmail Singh

.....Applicant

V/S

Punjab Pollution Control Board & Ors

.....Respondent

**Reply/Action Taken report by way of affidavit of
Sakshi Sawhney, Deputy Commissioner, Ludhiana**

It is most respectfully showeth:

1. That, the matter as contained in O.A. No. 170 of 2024 titled as Gurmail Singh V/S Punjab Pollution Control Board & Ors is listed before this Hon'ble Tribunal.
2. That, the undersigned is posted as District Magistrate, Ludhiana and is thus filing the reply as directed by this Hon'ble Tribunal.



3. That Hon'ble National Green Tribunal was pleased to pass the orders dated 10.04.2024 (attached as **Annexure-A**), the gist of which is reproduced as under:-

"4. Respondent no.2 in his reply has disclosed that looking to the seriousness of the matter, respondent no.2 has issued show cause notice to respondent no. 3 and also suspended the NOC issued under rule 144 of the Petroleum Act and Rules, 1976 with a direction to immediately desist from any further construction, working and sales till further inquiry.

5. In view of this, at this stage no interim order is required."

4. That in the matter the undersigned has passed the Speaking order No. 13484/M.A dated 09.07.2024 which is placed before this Hon'ble tribunal vide this affidavit. (Attached as **Annexure-B**)

5. The undersigned has followed the instruction passed earlier by Hon'ble National Green Tribunal. That in the view of the compliance of Speaking Order is submitted, with request to Original Application No 170 of 2024 may be disposed-off with appropriate orders. Any instructions passed by the Hon'ble Tribunal shall be complied in letter and spirit.



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It is, therefore, prayed that the Original Application No. 170 of 2024 may kindly be disposed of with appropriate orders.

Submitted by



(Sakshi Sawhney, IAS)

District Magistrate, Ludhiana

Verification:-

Verified that the contents of para no.1 to 5 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.



Dated:- 09-07-2024

(Sakshi Sawhney, IAS)

Place:- LUDHIANA

District Magistrate, Ludhiana

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No.14

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 170/2024
(I.A. No. 83/2024)

Gurmail Singh

Applicant

Versus

Punjab Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 04.04.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**Applicant: Mr. Praveen Kumar, Mr. Ankur Sharma & Mr. Vishvendra Singh, Advs.
for ApplicantRespondent: Ms. Sunieta Ojha, Adv. for Punjab PCB
Mrs. Priya Puri & Ms. Parul Sharma, Advs. for IOCL (R - 3)
Mr. Raman Yadav & Ms. Akriti Chaturvedi, Advs. for R - 4**ORDER**

1. In this original application, grievance of the applicant is that respondent no.4 is setting up a petrol pump within 30m of the canal which is not permissible.
2. Responses on behalf of respondent nos. 1 and 2 have been filed.
3. Learned Counsel for respondent nos. 3 and 4 seek three weeks time to file the response.
4. Respondent no.2 in his reply has disclosed that looking to the seriousness of the matter, respondent no.2 has issued show cause notice to respondent no. 3 and also suspended the NOC issued under rule 144 of the Petroleum Act and Rules, 1976 with a direction to immediately desist from any further construction, working and sales till further inquiry.
5. In view of this, at this stage no interim order is required.

6. List on 10.07.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

April 04, 2024
Original Application No. 170/2024
(I.A. No. 83/2024)
JG.

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**OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA
(M.A Branch)**

Speaking Order

Order No. - 13484

Date: 09-07-2024

1. That, Hon'ble National Green Tribunal was pleased to pass the order in O.A 170 of 2024 titled as Gurmail Singh Vs Punjab Pollution Control Board & Ors. by order dated 22.02.2024. The gist of the order (Attached as **Annexure-1**) is reproduced here under:

"In this original application, the Applicant has raised a grievance that Respondent No. 4 is setting up a Petrol Pump within 30 meters of the canal which is not permissible in terms of the guidelines for setting up of new Petrol Pumps issued by the Central Pollution Control Board (CPCB) on 16.08.2021. He has relied upon clause (a) of the guidelines, which reads as under:

"(a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines."

(b) He has further submitted that the Applicant had made a complaint to IOC on 12.01.2024 but no action on the said complaint has been taken and the NOC dated 17.07.2023 has been issued by the Office of Deputy Commissioner, Ludhiana and that the Respondent No. 4 is proceedings with the construction of the Petrol Pump by violating the guidelines mentioned above.

2. That, in view of the above said order, the undersigned issued letter to the DGM, Indian Oil Corporation, bearing no. 6686/M.A dated 28.03.2024 intimating the suspension of the NOC issued under Rule 144 of Petroleum Act and rules, 1976 and to show cause as to why NOC already issued should not be cancelled and further the DGM, Indian Oil Corporation was asked to immediately desist from any further construction on the retail pump site. (Attached as **Annexure-2**)

3. That, a report in this regard was called from the the Punjab Pollution Control Board vide letter No. 6684/M.A dated 28-03-2024 for a clear report regarding the compliance with the norms of addendum issued in 16 August 2021 for the outlet in dispute and directed to immediately report as to whether the said outlet is in contravention of the provision for siting up of new petrol pump and if the NOC to the aforementioned petrol pump had been withdrawn. (Attached as **Annexure-3**)

4. That, it has been reported from the Environmental Engineer, Punjab Pollution Control, Ludhiana vide letter no. 689 dated 01.04.2024 that the site of the petrol pump was visited by the officer of the Board on 29.3.2024 and it was observed that the site is located in close proximity of Sidhwan Canal, hence the site as of today and after the issuance of addendum dated 16.8.2021, the comments of revenue authorities are requisite to determine the exact distance of the water body from the petrol pump and to determine as to whether the site is meeting with the siting criteria issued by the Central Pollution Control Board in terms of distance from water bodies from water bodies or not. (Attached as **Annexure-4**)

5. That in view of the above report, a letter no. 6834 dated 01.04.2024 (attached as Annexure-I) from undersigned was issued to Sub Divisional Magistrate Payal to enquire into the exact measurement of the distance of Petrol Pump from the water body as mentioned in PPCB Report. (Attached as **Annexure-5**)

6. That the report vide letter no. 1-Special dated 02.04.2024 has been received from the Sub Divisional Magistrate Payal which is attached as Annexure-E. As Per the report of SDM Payal Hadbast No. 242, Record Khasra no. 75 (Sidhwan Canal) to Khasra no. 

22//24/1, 23/1, report states that canal to mentioned khasra no. exact distance is 95 foot (28.956m). (Attached as **Annexure-6**)

7. That, the Indian Oil Corporation Limited approached the Hon'ble Punjab and Haryana High Court in CWP No. 8278 of 2024. The Hon'ble Court was pleased to dispose off the CWP vide order dated 15.04.2024 (Attached as **Annexure-7**) and the relevant portion of the order is reproduced hereunder :

"In the wake of above discussion and findings, this Court is of the considered opinion that impugned order deserves to be set aside and accordingly set aside. The respondent is at liberty to pass fresh order after granting petitioner an opportunity of hearing in terms of Rule 152 of the Rules. The petition stands disposed of in the above terms."

8. That, in the compliance of Hon'ble Punjab & Haryana High Court order dated 15.04.2024 an opportunity hearing was given to both the petitioner and the instant complainant Sh. Gurmail Singh and were given full opportunity to present documents which may support their contentions. The undersigned issued letter no. 12709-710/M.A dated 26.06.2024 to Sub Divisional Magistrate, Payal & Environmental Engineer, Punjab Pollution Control Board, Ludhiana to give the fresh report of retail outlet after checking the supporting documents, as presented by the petitioner and the complainant. (Attached as **Annexure-8**)
9. That in the compliance of above, PPCB submitted the report vide letter no. 1433 dated 28.06.2024 in which they have mentioned that the report should be taken from the revenue authority and the PPCB has given an opinion that the distance should be measured from edge of Sidhwan Canal to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point.) (Attached as **Annexure-9**)
10. That, in this regard, it is pertinent to mention the Order dated 31.01.2023 (Attached as **Annexure-10**) passed by the NGT in OA No. 55/2002 (CZ), Rakesh Arora V/S State of Madhya Pradesh & Ors, the NGT has given a finding on a matter related to the matter on hand and in the Order the relevant portion is brought forth as such:

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" The contention of the learned counsel for the applicant is that after the report of the PWD, the Respondent have to apply for fresh NOC in light of the notification issued by the CPCB and in reply thereof the learned counsel for the Respondent has submitted that the addendum issued from the CPCB shall be read in light of the previous order.

23. The guidelines of citing criteria of retail outlet clearly mentioned that new retail outlets shall not be located within the radial distance of 50 meters (from fill point/dispensing unit/wind pipe) whichever is nearest and as per report submitted by the joint committee and patwari it is located as per guidelines of the CPCB and there is no violation of any guidelines or environmental rules, thus the contention of the Applicant for quashing the NOC issued by the collector is not maintainable. The orders issued by Collector are in accordance with the guidelines issued by CPCB and there is no violation of any environmental rules and guidelines issued by the CPCB, thus relief as prayed is not maintainable."

10. That, Sub Divisional Magistrate Payal has submitted fresh report vide letter no. 266 dated 04.07.2024 and has informed that the distance of fuel dispensing points, vent pipe position and fill point of the petrol pump located in the said Khasra number was measured. According to which the distance from the edge of Sidhwan Canal to the first fuel dispensing point of the petrol pump is about 52.42 meters. (Attached as **Annexure-11**)
11. That, after having considered the entire factual position of the matter on hand, it is found that the complaint of the Complainant Sh. Gurmail Singh that the retail outlet is being operated in contravention of guidelines, i.e. at a distance of less than 50 metres from the water body, is found to be incorrect and against the facts as per the measurement report submitted by the SDM Payal, when measured according to the Guidelines of the CPCB.
12. That, in view of the above, the complaint filed by Sh. Gurmail Singh is hereby filed with this speaking order and any consequential proceeding by this office against the retail outlet is hereby filed and assigned to record.



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In view of this speaking order, the Judgement dated 15.04.2024 passed by the Hon'ble Punjab and Haryana in CWP No. 8278 of 2024, stands complied with in to.


District Magistrate
Ludhiana

Endst No:- 13485 - 13491 /M.A

dated -09-07-2024

A copy of order is forwarded to as under :-

1. Superintendent Assistant Registrar (Writs), Punjab & Haryana High Court Chandigarh.
2. Deputy General Manager (Retail Sales), Indian Oil corporation Limited, Divisional office, SCO 35-36 Chandigarh.
3. Sub Divisonal Magistrate, Payal.
4. Senior Environmental Engineer, Punjab Pollution Control Board, ludhiana.
5. Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
6. Sh. Gurmail Singh.
7. Sh. Ashish Garg, 2543, Urban Estate, Phase-1, Dugri, Ludhiana.


For: District Magistrate
Ludhiana

Item No. 05

Court of **186****BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 170/2024
(IA No. 83/2024)

Gurmail Singh

Applicant

Versus

Punjab Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 22.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Praveen Kumar, Mr. Gaurav Chahal & Mr. Vishvendra Singh, Advs.

ORDER

1. In this original application, the Applicant has raised a grievance that Respondent No. 4 is setting up a Petrol Pump within 30 meters of the canal which is not permissible in terms of the guidelines for setting up of new Petrol Pumps issued by the Central Pollution Control Board (CPCB) on 16.08.2021. He has relied upon clause (a) of the guidelines, which reads as under:

"(a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines."

2. He has further submitted that the Applicant had made a complaint to IOC on 12.01.2024 but no action on the said complaint has been taken

and the NOC dated 17.07.2023 has been issued by the Office of Deputy Commissioner, Ludhiana and that the Respondent No. 4 is proceedings with the construction of the Petrol Pump by violating the guidelines mentioned above.

3. The OA raises substantial issue relating to compliance of environmental norms.

4. Issue notice to the respondents for filing their response at least one week before the next date of hearing. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. List on 04.04.2024.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

February 22, 2024
Original Application No. 170/2024
(JA No. 83/2024)
DV

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OFFICE OF THE DEPUTY COMMISSIONER – CUM –
DISTRICT MAGISTRATE, LUDHIANA

To

Deputy General Manager(Retail Sales)
Indian Oil Corporation Limited
Divisional office, SCO 35-36, Madhya Marg, Sector-7C
Chandigarh

No.- 6686/M.A

Dated- 28.03.2024

Sub- Regarding the Suspension of NOC issued under Rule 144 of Petroleum Act and rules, 1976 from our office letter no. 19887/M.A dated 10.11.2023 and your office letter no. IOC/CDO/125/1 dated 08.09.2023.

With reference to above, it has come to the notice of the office of Deputy commissioner, ludhiana that you were prima facie in contravention of the guidelines to be followed with respect to construction of new petrol Pump which should be not located within the distance of 50m from the nearest point of water bodies as per the instruction issued by Central Pollution Control Board, dated 16.08.2021. In fact a case has also been listed in the Hon'ble National Green Tribunal in Original Application No. 170 of 2024 titled as Gurmail Singh Vs Punjab Pollution Control Board & Ors.

In light of the above, you are directed to show cause as to why your NOC should not be cancelled. You are also directed to immediately desist from any further construction, working and sales and your NOC is suspended till further inquiry and report is received from the Punjab Pollution Control Board.

Treat it as most urgent.

Deputy Commissioner
Ludhiana

Endst No :- 6687/M.A

Dated- 28.03.2024

A Copy of above is forwarded to Environmental Engineer, Punjab Pollution Control Board, Regional office 2, Ludhiana to submit the inquiry report within 2 days.

Deputy Commissioner
Ludhiana

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**OFFICE OF THE DEPUTY COMMISSIONER – CUM –
DISTRICT MAGISTRATE, LUDHIANA**

To

Environmental Engineer
Punjab Pollution Control Board
Regional Office-2
Ludhiana

No.- 6684/M.A

Dated- 28.03.2024

Sub-

Regarding the NGT Original Application No. 170 of 2024 Titled as Gurmail Singh vs Punjab Pollution Control Board & Ors.

Ref -

In compliance of NGT order dated 22.02.2024 and this office letter no. 6607/M.A dated 28.03.2024 and this office letter no. 6093/M.A dated 21.03.2024.

In continuation of above and in the compliance of the Hon'ble National Green Tribunal order dated 22.02.2024 the undersigned has asked to submit the report regarding above subject. However no report has been submitted rather reply to the Hon'ble NGT has been received with forwarding letter to this office.

The Reply was perused and found that no report regarding the compliance with the norms of addendum issued in 16 August 2021 for the outlet in dispute has been given.

As the office of the Deputy Commissioner acts as a single window for the NOC to be obtained by an applicant from all Depts. & issued the NOC as per the NOC received from all departments. You are directed to immediately report as to whether the said outlet is in contravention of the provision for setting up of new Petrol pumps and if you have withdrawn the NOC to the said petrol pump. Since there is no clarity kindly give the report to this office by tomorrow positively.

So that reply can be filed to National Green Tribunal prior to the hearing date i.e 04.04.2024. Please ensure that this is carried out with utmost diligence and priority, adhering to the instructions provided in the letter enclosed.

Treat it as most urgent.

**Deputy Commissioner
Ludhiana**

Endst No :- 6685/M.A

Dated- 28.03.2024

A Copy is forwarded to Senior Environmental Engineer, Punjab Pollution Control Board, Ludhiana for information and necessary action please.

**Deputy Commissioner
Ludhiana**



Punjab Pollution Control Board

Regional Office-II

E-648-B, 3rd Floor, Phase-5, Focal Point, Ludhiana

Eecoldh2@yahoo.co.in

Tel. 0161-2672055

No. 689

Dated. 01/04/24

To

✓
The Deputy Commissioner
-cum-District Magistrate,
Ludhiana.

Subject: Regarding the NGT Original Application No. 170 of 2024 titled as Gurmall Singh v/s Punjab Pollution Control Board and Others.

Reference: No. 6684/M.A dated 28.03.2024.

Please refer to the subject cited above

2) The siting criteria for retail outlets as prescribed under the guidelines issued by the Central Pollution Control Board vide office memorandum no. B-13011/1/2019-20/AQM/10822 dated 07.01.2020 for setting up of new petrol pump is reproduced herein below:

"In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point / dispensing units / vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No High tension line shall pass over the retail outlet."

3) The District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East) vide his office letter No. (East)-2020/11200 dated 02.11.2020 (Annexure R-1/B) had sought the comments with regard to the

issuance of No-Objection Certificate for setting up of retail outlet (Kissan Sewa Kendra) at Khasra No. 22//23/1,22/24/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), District Ludhiana.

4) The Punjab Pollution Control Board has forwarded its comments to District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East) vide Board's office letter No. 577 dated 09.04.2021 (Annexure R-1/C) in light of CPCB, Office Memorandum B-13011//1/2019-20AQM/10822 dated 07.01.2020.

5) Further it is submitted that the addendum to the Guidelines for setting up of New Petrol Pumps as is being relied upon by the applicant were issued by the Central Pollution Control Board vide office memorandum B-13011/1/2019-20/AQM dated 16.08.2021 as under-after about 4 months' of sending the recommendations by the Punjab Pollution Control Board to the District Controller, Foods and Civil Supplies and Consumer Affairs, Ludhiana (East).

"(a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines."

6) That the site of the petrol pump was visited by the officer of the Board on 29.3.2024 and it was observed that the site is located in close proximity of Sindhwan Canal, hence the site as of today and after the issuance of addendum dated 16.8.2021, the comments of revenue authorities are requisite to determine the exact distance of the water body from the petrol pump and to determine as to whether the site is meeting with

the siting criteria issued by the Central Pollution Control Board in terms of distance from water bodies or not

7) Briefly stated the Punjab Pollution Control Board being the statutory regulatory authority to implement the provisions of the environmental laws in the State of Punjab only give its recommendations in the form of No Objection Certificate from pollution angle for setting up of the retail outlet of petrol i.e. petrol pump in reference to the letter received from the District Administration i.e. Deputy Commissioner and the District Food and Civil Supplies Controller of the concerned district. However, the license for operation of the retail outlet of petrol i.e. petrol pump is granted by the Deputy Commissioner of the concerned district upon recommendations of different departments and that of District Food and Civil Supplies Controller.

8) In view of the above facts, the Punjab Pollution Control Board hereby furnish further comments in the case and it is requested that the comments of revenue authorities may be obtained to determine as to whether the site of the petrol pump is meeting with the siting criteria issued by the Central Pollution Control Board vide addendum dated 16.08.2021 in terms of distance from water bodies and as such the action in the case may please be taken in accordance with the fresh comments from the revenue authorities and accordingly final decision may kindly be taken on the NOC issued for setting up of petrol pump .

This letter has been issued after approval of Competent Authority of the Board.

DA/- As Above


Environmental Engineer

Dated.....

Endst. No.

A copy of the forwarded to Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana for information and necessary action please.

DA/- As Above

- - -
Environmental Engineer

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ਗਿਲਾ ਕੰਟਰੋਲਰ
ਪ੍ਰਭਾਵ ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ, ਰੁਹਿਆਣਾ (ਦੀਸਟ)

ਸੇਵਾ ਵਿੱਚ

1. ਆਰਥਿਕ ਸੇਵਾ ਵਿਭਾਗ (ਪਬਲਿਕ ਸਪਲਾਈਜ਼ ਡਾਇਰੈਕਟਰੇਟ, ਰੁਹਿਆਣਾ (ਸੇਵਾ ਕਰਮੀ))
2. ਐਚ.ਐਮ.ਐਲ. ਆਫਿਸ (ਸੇਵਾ ਕਰਮੀ)
3. ਗਿਲਾ ਕੰਟਰੋਲਰ, ਰੁਹਿਆਣਾ (ਸੇਵਾ ਕਰਮੀ)
4. ਸਿਵਲ ਪ੍ਰਭਾਵ ਅਤੇ ਸਪਲਾਈਜ਼ ਡਾਇਰੈਕਟਰੇਟ, ਰੁਹਿਆਣਾ (ਸੇਵਾ ਕਰਮੀ)
5. ਪੁੰਮ ਡਿਪਾਰਟਮੈਂਟ ਡਾਇਰੈਕਟਰ, ਰੁਹਿਆਣਾ (ਸੇਵਾ ਕਰਮੀ)
6. ਸੀਨੀਅਰ ਪ੍ਰਿੰਟਰ ਡਾਇਰੈਕਟਰ, ਖੈਰਾ (ਸੇਵਾ ਕਰਮੀ)
7. ਗਿਲਾ ਵਿਭਾਗ ਦੇ ਪੰਚਾਇਤ ਡਾਇਰੈਕਟਰ, ਰੁਹਿਆਣਾ (ਸੇਵਾ ਕਰਮੀ)
8. ਆਰਥਿਕ ਸੇਵਾ ਵਿਭਾਗ ਦੇ ਡਿਪਟੀ ਡਾਇਰੈਕਟਰ, ਰੁਹਿਆਣਾ (ਸੇਵਾ ਕਰਮੀ)
9. ਗਿਲਾ ਕੰਟਰੋਲਰ, ਰੁਹਿਆਣਾ (ਸੇਵਾ ਕਰਮੀ)
10. ਗਿਲਾ ਕੰਟਰੋਲਰ, ਰੁਹਿਆਣਾ (ਸੇਵਾ ਕਰਮੀ)

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਨਿਰਮੂਲਕ ਡਿਪਾਰਟਮੈਂਟ
ਬਿਲਡਿੰਗ ਡਾਇਰੈਕਟਰ
ਐਚ.ਐਮ.ਐਲ. ਡੀ. ਡੀ. 1V
ਗਿਲਾ ਕੰਟਰੋਲਰ
ਰੁਹਿਆਣਾ

ਮੀਮੋ ਨੰ: ਪੀ.ਐਮ. (ਦੀਸਟ)-2020/ 1120

ਮਿਤੀ 02/11/2020

ਵਿਸ਼ਾ:

Reference: No-Objection Certificate for setting up retail outlet (Khasra No. 22/23/22/247, Deraha to Deep Nagar, on Canal Road, Deraha (O.M.L.) Distt [Ludhiana]

ਦਰਾਹਾ ਮਨਾਯੋਗ ਗਿਲਾ ਸਿਟਿਸਟੇਟ, ਰੁਹਿਆਣਾ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 22060/ਐਮ.ਏ. ਮਿਤੀ: 26-10-2020, ਉਪਰੋਕਤ ਵਿਖੇ ਦੇ ਸੰਬੰਧ ਵਿੱਚ।

ਆਪ ਜੀ ਨੂੰ ਵਿਸ਼ਾ ਅਧੀਨ ਪਾਠਕੀ ਦੀ ਸਹੂਲਤ ਦਾ ਨਕਸ਼ਾ ਅਤੇ ਹੋਰ ਦਸਤਾਵੇਜ਼ ਭੇਜਣ ਦੇ ਠੀਕ ਨਿਰਮਾਣ ਜਾਂਦਾ ਹੈ ਕਿ ਜਿਸ ਦੀ ਪੜਚੋਲ ਕਰਨ ਉਪਰੰਤ ਸੇਵਾ ਵਿਭਾਗ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਪ੍ਰਭਾਵ ਸਹੂਲਤ ਵਿਖੇ ਵਿਭਾਗੀ ਆਫਿਸ ਕਾਰਪੋਰੇਸ਼ਨ ਨਿਰਮਾਣ ਵੱਲੋਂ ਹੀਟਿੰਗ ਆਊਟਲੈਟ ਲਗਾਉਣ ਸਬੰਧੀ ਐਚ.ਐਮ.ਐਲ. ਸਹਾਈ ਕਰਨ ਵਿੱਚ ਆਪਣੀ ਸੇਵਾ-ਸਪੋਸਟ ਰਿਪੋਰਟ/ਰਿਕਾਰਜਗੀਟਰਾ ਸਬਟੀਬਿਊਟ ਸਹਾਯਕ ਵੱਲੋਂ ਜਮੋ-ਜਮੋ ਸਿਰ ਜਾਰੀ ਦਫਤਰ/ਪ੍ਰਭਾ/ਕਾਰੀਲਾਜ ਨੂੰ ਮਿਲਾਨ ਵਿੱਚ ਵੱਖਰੇ ਹੋਏ ਨਹੀਂ ਸਿਰ ਇਸ ਦਫਤਰ ਵਿੱਚ ਵੇਸਟ ਦੀ ਖੋਲ੍ਹ ਕੀਤੀ ਜਾਏ ਤਾਂ ਨੂੰ ਡਰਾਈ ਐਚ.ਐਮ.ਐਲ. ਸਹਾਈ ਡਿਪੋਰਟ/ਰਿਕਾਰਜਗੀਟਰਾ ਸਬਟੀਬਿਊਟ ਅਨੁਸਾਰ ਕੋਲ ਸਹੀ ਹੋਰ ਮਨਾਯੋਗ ਗਿਲਾ ਸਿਟਿਸਟੇਟ, ਰੁਹਿਆਣਾ ਜੀ ਨੂੰ ਭੇਜਿਆ ਜਾ ਸਕੇ। ਇਸੇ ਵਿੱਚ ਵੀ ਸਪੋਸਟ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਜਾਰੀ ਐਚ.ਐਮ.ਐਲ. ਸਹਾਈ ਰਿਪੋਰਟ/ਰਿਕਾਰਜਗੀਟਰਾ ਸਬਟੀਬਿਊਟ ਸਿੱਧੇ ਇਸ ਦਫਤਰ ਨੂੰ ਹੀ ਭੇਜੇ ਜਾਣ।

ਸਹੀ: ਉਕਤ ਅਨੁਸਾਰ।


ਗਿਲਾ ਕੰਟਰੋਲਰ
ਪ੍ਰਭਾਵ ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ, ਰੁਹਿਆਣਾ (ਦੀਸਟ)

ਪਿੱਠ ਆਂਡ ਨੰ: ਪੀ.ਐਮ. (ਦੀਸਟ)-2020/

ਮਿਤੀ

ਉਪਰੋਕਤ ਦਾ ਉਤਰਾ ਮਨਾਯੋਗ ਗਿਲਾ ਸਿਟਿਸਟੇਟ, ਰੁਹਿਆਣਾ ਜੀ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 22060/ਐਮ.ਏ. ਮਿਤੀ 26-10-2020, ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਸੂਚਨਾ ਪਿੱਛ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।


ਗਿਲਾ ਕੰਟਰੋਲਰ
ਪ੍ਰਭਾਵ ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ, ਰੁਹਿਆਣਾ (ਦੀਸਟ)



Punjab Pollution Control Board

Regional Office-II

E-648-B, 3rd Floor, Phase-5, Focal Point, Ludhiana

carolrh7.ppcb@punjab.gov.in

Tel. 0161-2672055

No... 577

Dated... 9/11/2020

ਸੇਵਾ ਵਿਖੇ

ਜਿਲ੍ਹਾ ਕੰਟਰੋਲਰ,
ਖੁਰਾਕ, ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ,
ਲੁਧਿਆਣਾ।

ਵਿਸ਼ਾ:

Issuance of No-Objection Certificate for setting up Retail outlet (Kissan Sewa Kendra) at Khasra no. 22//23/1, 22//24/1/1, Doraha to Deep Nagar on Canal Road, Doraha (OML), District Ludhiana.

ਹਵਾਲਾ:

ਆਪ ਦੇ ਦਫਤਰ ਦਾ ਮੀਮੋ ਨੰ: ਪੀ.ਪੀ. (ਈਜਰ)-2020/11200 ਤਿਥੀ 02.11.2020.

ਉਪਰੋਕਤ ਵਿਖੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸੰਬੰਧ ਵਿੱਚ ਆਪਨੀ ਨੂੰ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਦੇ ਦਫਤਰ ਵੱਲੋਂ ਵਿਸ਼ਾ ਅਧੀਨ ਸਥਾਨ ਤੇ ਇੰਡੀਅਨ ਅਗੈਲ ਕਾਰਪੋਰੇਸ਼ਨ ਲਿਮਿਟਡ ਵੱਲੋਂ ਰਿਟੇਲ ਆਊਟਲੈਟ ਲਗਾਉਣ ਲਈ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਵੱਲੋਂ ਐਨ.ਓ.ਸੀ ਜਾਰੀ ਕਰਨ ਲਈ ਕੋਸ ਪ੍ਰਾਪਤ ਹੋਇਆ ਹੈ। ਇਸ ਅਰਜ਼ੀ ਦੇ ਮੁਤਾਬਿਕ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਵੱਲੋਂ ਇੱਕ ਰਿਟੇਲ ਆਊਟਲੈਟ ਲਗਾਉਣ ਦੀ ਫ਼ਰਜ਼ੀਅਤ ਹੈ, ਰਿਟੇਲ ਆਊਟਲੈਟ ਲਗਾਉਣ ਲਈ ਸੈਟਰਲ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਵੱਲੋਂ ਪੱਤਰ ਨੰ: B-13011/1/2019-20/AQM/10809 dated 07/01/2020 ਰਾਹੀਂ ਸਾਈਟਿੰਗ ਗਾਈਡਲਾਈਨਜ਼ ਵਿਕਸ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ। ਇਕੱਠ ਉਕਤ ਸਾਈਟ ਸੀ.ਪੀ.ਸੀ.ਓ. ਵੱਲੋਂ ਨਿਰਧਾਰਤ ਸਾਈਟਿੰਗ ਗਾਈਡਲਾਈਨਜ਼ ਨੂੰ ਪੂਰੀਆਂ ਕਰਦੀ ਹੈ, ਤਾਂ ਇਸ ਦਫਤਰ ਨੂੰ ਉਕਤ ਸਾਈਟ ਤੇ ਰਿਟੇਲ ਆਊਟਲੈਟ (Kissan Sewa Kendra) ਲਗਾਉਣ ਲਈ ਆਪ ਵੱਲੋਂ ਐਨ.ਓ.ਸੀ. ਜਾਰੀ ਕਰਨ ਤੇ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੈ ਸ਼ੁਰੂਰਤੋਂ ਕਿ ਪ੍ਰਾਬਥੀ, ਹੇਠ ਲਿਖੀਆਂ ਸ਼ਰਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰੇਗਾ।

- 1) ਅਦਾਰਾ ਸਿਨਕੂਬੈਕਥਾਇੰਗ ਸਟੋਰੇਜ਼, ਐਂਡ ਇੰਪੋਰਟ ਆਫ ਯਾਕਰਜ਼ ਕੋਮੀਕਲਜ਼ ਬੁਲਡ 1989 ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਅਨੁ ਸਾਈਟ ਐਮਰਜੈਂਸੀ ਪਲਾਨ ਅਤੇ ਆਫ ਸਾਈਟ ਐਮਰਜੈਂਸੀ ਪਲਾਨ ਵੀ ਤਿਆਰ ਕਰੇਗਾ ਅਤੇ ਇਹਨਾਂ ਪਲਾਨਾਂ ਨੂੰ ਸਮਰੱਥ ਅਧਿਕਾਰੀ ਤੋਂ ਅਪਰੂਵ ਕਰਾਏਗਾ।
- 2) ਅਦਾਰਾ ਰਿਟੇਲ ਆਊਟਲੈਟ ਤੋਂ ਬਿਨਾਂ ਕੋਈ ਹੋਰ ਫਾਟਰ ਜਾਂ ਏਅਰ ਪ੍ਰਦੂਸ਼ਣ ਪੈਦਾ ਕਰਨ ਵਾਲੀ ਗਤੀਵਿਧੀ ਜਿਵੇਂ ਕਿ ਆਟੋ ਸਰਵਿਸ ਸੈਂਟਰ ਆਦਿ ਬੋਰਡ ਦੀ ਕੰਨੀਟ/ਐਨ ਓ ਸੀ ਤੋਂ ਬਿਨਾਂ ਸਥਿਰ ਨਹੀਂ ਕਰੇਗਾ।
- 3) ਅਦਾਰਾ ਪੰਜਾਬ ਰਿਜਨਲ ਟਾਊਨ ਪਲੈਨਿੰਗ ਅਤੇ ਡਿਵਲਪਮੈਂਟ ਐਕਟ, 1995 ਦੀਆਂ ਹਦਾਵਾਂ ਦੀ ਇੰਨ ਬਿੰਨ ਪਾਲਣਾ ਕਰੇਗਾ।
- 4) ਅਦਾਰਾ ਭਾਰਤ ਸਰਕਾਰ ਦੇ ਹੈਟਰੋਲੀਅਮ ਅਤੇ ਐਕਸਪਲੋਜ਼ਿਵ ਸੇਫਟੀ ਆਰਗੇਨਾਈਜ਼ੇਸ਼ਨ ਵੱਲੋਂ ਦਿੱਤਾ ਐਨ.ਓ.ਸੀ. ਤਿਥੀ 14/12/2017 ਵਿੱਚ ਦਰਜਾਈਆਂ ਸਾਈਟਾਂ ਸਰਕਾਰ ਦੀ ਇੰਨ-ਬਿੰਨ ਪਾਲਣਾ ਕਰੇਗਾ।
- 5) ਅਦਾਰਾ ਆਈ.ਆਰ.ਸੀ.:12-2016 ਵਿੱਚ ਦਰਜਾਈਆਂ ਗਾਈਡਲਾਈਨਜ਼ ਵੀ ਇੰਨ ਬਿੰਨ ਪਾਲਣਾ ਕਰੇਗਾ।
- 6) ਅਦਾਰਾ ਮਾਸਟਰ ਪਲਾਨ ਲੁਧਿਆਣਾ ਦੀਆਂ ਫ਼ਰਜ਼ੀਆਂ ਦੀ ਪਾਲਣਾ ਕਰੇਗਾ।
- 7) ਅਦਾਰਾ ਸੀ.ਪੀ.ਸੀ.ਓ ਵੱਲੋਂ ਪੱਤਰ ਨੰਬਰ B-13011/1/2019-20/AQM/10809 dated 07/01/2020 ਰਾਹੀਂ ਜਾਰੀ ਕੀਤੀਆਂ ਹਦਾਵਿਕਾਂ ਅਤੇ ਸਾਈਟਿੰਗ ਗਾਈਡਲਾਈਨਜ਼ ਦੀ ਇੰਨ ਬਿੰਨ ਪਾਲਣਾ ਕਰੇਗਾ।
- 8) ਅਦਾਰਾ ਫੋਮੋਸਟਿਕ ਐਡੂਲੈਟ ਦੇ ਟਰੀਟਮੈਂਟ ਲਈ ਸੈਪਟਿਕ ਟੈਂਕ ਬਣਾਏਗਾ ਅਤੇ ਇਸਦੇ ਡਿਸਪੋਜਲ ਲਈ ਪਲਾਟੇਸ਼ਨ ਬੇਰੀਆਂ ਬਣਾਏਗਾ।
- 9) ਪ੍ਰਾਬਥੀ ਹੋਰ ਮਹਿਕਮੇਆਂ ਤੋਂ ਲੋੜੀਂਦੀ ਮਨਜ਼ੂਰੀ ਵੀ ਯਾਜ਼ਿਲ ਕਰੇਗਾ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਡਾਕੂਮੈਂਟ ਵਿੱਚ ਰਿਟੇਲ ਆਊਟਲੈਟ ਲਗਾਉਣ ਦੇ ਸਬੰਧ ਵਿੱਚ ਕੋਈ ਕੋਸ ਇਸ ਦਫਤਰ ਨੂੰ ਬੇਜਤ ਸਮੇਂ, ਬਿਨੈਕਾਰ ਪਾਸੇ ਸੀ.ਪੀ.ਸੀ.ਓ ਵੱਲੋਂ ਨਿਰਧਾਰਤ ਕੀਤੀਆਂ ਹਦਾਵਿਕਾਂ ਅਤੇ ਸਾਈਟਿੰਗ ਗਾਈਡਲਾਈਨਜ਼ ਦੀ ਪਾਲਣਾ ਸਬੰਧੀ ਪੱਤਰ ਵੀ ਨਾਲ ਭੇਜਿਆ ਜਾਂਦੇ।


9/11/2020


ਭਾਰਤ ਸਰਕਾਰ ਇੰਜੀਨੀਅਰ

9/11

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ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਪਾਇਲ ਜਿਲਾ ਲੁਧਿਆਣਾ।

ਨੰਬਰ-ਸਪੈਸ਼ਲ ਮ.ਕ / ਸਿੱਤੀ 02-04-2024

ਮੂਲ ਰੂਪ ਵਿੱਚ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ (ਫੁੱਟਕਲ ਸੁਆਖਾ) ਜੀ ਨੂੰ ਭੇਜ ਕੇ ਫੋਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਤਹਿਸੀਲਦਾਰ ਪਾਇਲ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਪਿੰਡ ਦੀਪਨਗਰ ਹਦਬਸਤ ਨੰਬਰ 242, ਰਿਕਾਰਡ ਮਾਲ ਮੁਤਾਬਕ ਨੰਬਰ ਖਸਰਾ 75 (ਸਿਧਵਾ ਕਨਾਲ) ਦੇ ਨਾਲ ਲੱਗਦੇ ਖਸਰਾ ਨੰਬਰ 22/12-1/1, 23/1 ਨੂੰ 2 ਕੁਰਮਾ ਦਾ ਰਸਤਾ ਲੱਗਦਾ ਹੈ । ਮੌਕੇ ਦੀ ਰਿਪੋਰਟ ਮੁਤਾਬਕ ਮੌਕੇ ਪਰ ਨਹਿਰ ਤੋਂ ਨੰਬਰ ਖਸਰਾ ਦੀ ਦੂਰੀ ਲੱਗਭੱਗ 95 ਫੁੱਟ ਹੈ। ਰਿਪੋਰਟ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਆਪ ਜੀ ਨੂੰ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

o/c


 ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ 21/4/24
 ਪਾਇਲ।



CWP No.8278 of 2024

-1-

2024:PHHC:049854

ANNEXURE - (7)

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**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

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CWP No.8278 of 2024

Date of Decision:15.04.2024

M/s Indian Oil Corporation Limited

....Petitioner

vs.

State of Punjab and others

....Respondents

CORAM: HON'BLE MR. JUSTICE JAGMOHAN BANSALPresent: Mr. Ashish Kapoor, Advocate
for the petitioner

Mr. Aman Dhir, DAG, Punjab

JAGMOHAN BANSAL, J. (ORAL)

1. The petitioner through instant petition under Articles 226/227 of the Constitution of India is seeking setting aside of order dated 28.03.2024 (Annexure P-4) whereby respondent has suspended 'No Objection Certificate' dated 10.11.2023 (Annexure P-1) granted to it to establish petrol pump.

2. The petitioner is a public sector undertaking. It allotted petrol pump to one gentleman namely Ashish Garg. In terms of Rule 144 of Petroleum Rules, 2002 (in short "the Rules"), the petitioner applied for NOC to the jurisdictional Deputy Commissioner who asked different departments to send their reports. The Deputy Commissioner (hereinafter called as



'Respondent') after receipt of reports from different departments including Pollution Control issued NOC dated 10.11.2023. The petitioner established petrol pump which as on day is operational.

The respondent/Deputy Commissioner by impugned order dated 28.03.2024 has suspended NOC till further inquiry and report is received from Punjab Pollution Control Board.

3. Mr. Ashish Kapoor, Advocate, submits that Deputy Commissioner, as per Rule 152 of the Rules, cannot pass suspension order without granting opportunity of hearing. Rule 152 of the Rules empowers Deputy Commissioner to suspend or cancel NOC if there is violation of provisions of the Act or Rules made thereunder or any condition embodied in the license. The respondent in the impugned order has not pointed out any violation on the part of petitioner except jotting down that construction of new petrol pump cannot be within 50 meters from nearest point of water bodies as per instructions of Central Pollution Control Board. The Deputy Commissioner prior to issuance of NOC had received report dated 09.04.2021 (Annexure P-5) from Punjab Pollution Control Board.

4. Notice of motion.

5. Mr. Aman Dhir, DAG, Punjab, who on advance notice is present in Court, accepts notice and waives service. He concedes that impugned order has been passed without granting opportunity of hearing. He further submits that hearing was dispensed with in terms of sub-rule (2) of Rule 152 of the Rules. The authority has found that petrol pump was established in violation of guidelines of Pollution Control Board.



6. I have heard counsel for the parties and perused the record with their able assistance.

7. From the perusal of impugned order, it is evident that respondent has called upon the petitioner to show cause as to why NOC should not be cancelled. The respondents have further suspended NOC till further inquiry and report is received from Punjab Pollution Control Board. For the sake of convenience, the impugned order dated 28.03.2024 is reproduced below:-

"With reference to above, it has come to the notice of the office of Deputy Commissioner, Ludhiana that you were prima facie in contravention of the guidelines to be followed with respect to construction of new petrol Pump which should be not located within the distance of 50m from the nearest point of water bodies as per the instruction issued by Central Pollution Control Board, dated 16.08.2021. In fact a case has also been listed in the Hon'ble National Green Tribunal in Original Application No. 170 of 2024 titled as Gurmail Singh Vs. Punjab Pollution Control Board and Ors.

In the light of the above, you are directed to show cause as to why your NOC should not be cancelled. You are also directed to immediately desist from any further construction, working and sales and your NOC is suspended till further inquiry and report is received from the Punjab Pollution Control Board."



8. It appears that respondent has passed the impugned order on account of filing of an application before National Green Tribunal. Rule 152 of the Rules categorically provides that before suspending or cancelling a licence, the holder of the license shall be given an opportunity of being heard. As per sub-rule (2) of Rule 152 of the Rules, an opportunity of being heard may not be given if license is suspended as an interim measure for violation of any of the provisions of the Petroleum Act or the Rules and in the opinion of the Licensing Authority such violation is likely to cause imminent danger to the public. Rule 152 of the Rules is reproduced herein below:-

"Suspension and cancellation of licence.-(1) Every licence granted under these rules shall-

(i) stand cancelled, if the licensee ceases to have any right to the site for storing petroleum;

(ii) stand cancelled, if the no-objection certificate is cancelled by the District Authority or the State Government in accordance with sub- rule (1) of rule 150;

(iii) be liable to be suspended or cancelled by an order of the licensing authority for any contravention of the Act or of any rule thereunder or of any condition contained in such licence, or by order of the Central Government, if it is satisfied that there are sufficient grounds for doing so:

Provided that-

(a) before suspending or cancelling a licence under this rule, the holder of the licence shall be given an opportunity of being heard;



(b) the maximum period of suspension shall not exceed three months; and

(c) the suspension of a licence shall not debar the holder of the licence from applying for its renewal in accordance with the provisions of rule 148.

(2) Notwithstanding anything contained in sub-rule (1), an opportunity of being heard may not be given to the holder of a licence before his licence is suspended or cancelled in cases-

(a) where the licence is suspended by a licensing authority as an interim measure for violation of any of the provisions of the Act or these rules, or of any conditions contained in such licence and in his opinion such violations is likely to cause imminent danger to the public:

Provided that where a licence is so suspended, the licensing authority shall give the holder of the licence an opportunity of being heard before the order of suspension is confirmed; or

(b) where the licence is suspended or cancelled by the Central Government, if that Government considers that in the public interest or in the interest of the security of the State, such opportunity should not be given.

(3) XXX XXX XXX."

9. From the reading of above quoted Rule, it is evident that general rule is to grant opportunity of personal hearing and in exceptional and emergent situation, the hearing may be dispensed with. In the case in hand, the petrol pump is operational since November 2023. From the perusal of impugned order, it does not come out that there was imminent danger to the public which prompted the respondents to pass impugned order



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without granting opportunity of hearing. It is apt to notice that NOC was issued after getting approval from Punjab Pollution Control Board and there is nothing on record disclosing that Punjab Pollution Control Board had informed the respondents that approval was granted on account of mis-representation or concealment of facts.

10. Rule 152 of the Rules specifically provides for grant of opportunity of hearing. Even otherwise, it is settled proposition of law that if civil or criminal consequences ensue, even the quasi judicial and administrative authorities are bound to grant opportunity of hearing. The petitioner has already installed petrol pump and respondent had issued NOC after completing complex exercise of approval of multiple departments. The suspension of NOC is going to adversely affect the petitioner, thus, respondent was bound to grant opportunity of hearing. The respondent has not even thought it appropriate to confront the petitioner with adverse material.

11. In the wake of above discussion and findings, this Court is of the considered opinion that impugned order deserves to be set aside and accordingly set aside. The respondent is at liberty to pass fresh order after granting petitioner an opportunity of hearing in terms of Rule 152 of the Rules.

12. The petition stands disposed of in the above terms.

(JAGMOHAN BANSAL)
JUDGE

15.04.2024
paramjit

Whether speaking/reasoned:	Yes	
Whether reportable:	Yes	

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ਅਗਲੀ ਮਿਤੀ-10.07.2024


 ਕੁਰੰਗ ਅਤੇ ਜਰੂਰੀ
 ਐਨ.ਜੀ.ਟੀ ਕੇਸ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

1. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਪਾਇਲ
2. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ

ਨੰ- 12709-10/ ਐਮ.ਏ

ਮਿਤੀ - 26-06-2024

ਵਿਸ਼ਾ-

Order passed in Original Application No. 170 of 2024 (In Ref. Gurmail Singh Vs Punjab Pollution Control Board.)

ਹਵਾਲਾ-

ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮ ਮਿਤੀ 04.04.2024 ਅਤੇ ਇਸ ਦਫਤਰ ਵਿੱਚ ਹੋਈ ਮੀਟਿੰਗ ਮਿਤੀ 21.06.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ ਮੀਟਿੰਗ ਮਿਤੀ 21.06.2024 ਨੂੰ ਦੋਵਾਂ ਧਿਰਾਂ ਵੱਲੋਂ ਆਪਣੇ-ਆਪਣੇ ਪੱਖ ਪੇਸ਼ ਕਰਦੇ ਹੋਏ ਸਬੰਧਤ ਦਸਤਾਵੇਜ਼ ਪੇਸ਼ ਕੀਤੇ ਗਏ।

ਇਸ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਵੱਲੋਂ 04.04.2024 ਨੂੰ ਜਾਰੀ ਹੋਏ ਹੁਕਮਾਂ ਅਤੇ ਦੋਵਾਂ ਧਿਰਾਂ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤੇ ਗਏ ਦਸਤਾਵੇਜ਼ਾਂ (Supporting Documents) ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਨਾਲ ਨੱਚੀ Complainant ਪਾਸੇ Central Pollution Control Board ਵੱਲੋਂ ਜਾਰੀ ਪੱਤਰ ਨੰਬਰ B-13011/AQM-RTI/2020-21/ ਮਿਤੀ 09.05.2024 Respondents ਵੱਲੋਂ ਪਾਪਤ ਐਨ.ਜੀ.ਟੀ ਦੇ O.A No. 55/2022 Central zone bench Bhopal ਦੇ ਆਰਡਰ ਮਿਤੀ 21.02.2023 ਨੂੰ ਵਾਚਦੇ ਹੋਏ ਨਿਯਮਾਂ/ਰੁਲਾਂ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਕੇ ਤਾਜਾ ਸਥਿਤੀ ਦੀ ਰਿਪੋਰਟ ਰਹੱਤ ਬਿਨ੍ਹਾਂ ਬਿਜੀ ਦੇਰੀ ਤੇ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।

ਇਸ ਨੂੰ ਪਠਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ।

ਪਿੱਠ ਅੰਕਣ ਨੰ-

12711 / ਐਮ.ਏ

ਮਿਤੀ- 26-06-2024

ਇਸ ਦਾ ਉਤਾਰਾ Senior Environmental, Engineer Punjab Pollution Control Board Ludhiana ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਿਖ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

 ਚੁਪੀਕ-ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਸ)
 ਲੁਧਿਆਣਾ

 ਚੁਪੀਕ-ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਸ)
 ਲੁਧਿਆਣਾ

Item No.14

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 170/2024
(I.A. No. 83/2024)

Gurmail Singh

Applicant

Versus

Punjab Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 04.04.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Praveen Kumar, Mr. Ankur Sharma & Mr. Vishendra Singh, Advs.
for Applicant

Respondent: Ms. Sunieta Ojha, Adv. for Punjab PCB
Mrs. Priya Puri & Ms. Parul Sharma, Advs. for IDCL (R - 3)
Mr. Ramen Yadav & Ms. Akriti Chaturvedi, Advs. for R - 4

ORDER

1. In this original application, grievance of the applicant is that respondent no.4 is setting up a petrol pump within 30m of the canal which is not permissible.
2. Responses on behalf of respondent nos. 1 and 2 have been filed.
3. Learned Counsel for respondent nos. 3 and 4 seek three weeks time to file the response.
4. Respondent no.2 in his reply has disclosed that looking to the seriousness of the matter, respondent no.2 has issued show cause notice to respondent no. 3 and also suspended the NOC issued under rule 144 of the Petroleum Act and Rules, 1976 with a direction to immediately desist from any further construction, working and sales till further inquiry.
5. In view of this, at this stage no interim order is required.

6. List on 10.07.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

April 04, 2024
Original Application No. 170/2024
(I.A. No. 83/2024)
JG.

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LIFE
Lifestyle for
Environment



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

SPEED POST

*Put on
blend*
[Signature]

May 09, 2024

B-13011/AQM-RTI/2020-21/

Sh. Gurmil Singh
Patti Mayia, Village Siarh,
Ludhiana, Punjab - 141117

Sub.: Application under Right to Information Act, 2005.

Ref.: RTI registration number CPCBD/R/E/24/00358 dated 27.04.2024

Sir,

This is in reference to the above referred RTI application received in Air Quality Management (AQM) Division, CPCB.

In reference to your RTI application, it is to inform that retail outlets shall not be located within a distance of 50 meters from the nearest point of water bodies including lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records.

[Signature]

(P. Agarwal)

CPIO & Divisional Head,
Air Quality Management

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

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Punjab Pollution Control Board

Regional Office-II

E-648-B, 3rd Floor, Phase-5, Focal Point, Ludhiana

ecroldh2@yahoo.co.in

Tel. 0161-2672055

No. 1433

Dated. 28/06/24

Hon'ble NGT Case

Next Date of hearing 10.07.2024

ਸੇਵਾ ਵਿਖੇ,

ਸ਼ਿਪਟੀ ਕੰਮਲਨਗ-ਕਮ- ਜਿਲ੍ਹਾ ਮੇਜਿਸਟਰੇਟ,
ਲੁਧਿਆਣਾ ।

ਵਿਸ਼ੇਸ਼: Order passed in Original Application No. 170 of 2024 (In ref. Gurmall Singh Vs Punjab Pollution Control Board.).

ਹਵਾਲਾ: ਆਪਸੀ ਦੇ ਦਫਤਰ ਦਾ ਖੱਤਰ ਨੰਬਰ 12709-10/ਐਮ.ਏ. ਮਿਤੀ 26.06.2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਆਪਸੀ ਦੇ ਧਿਆਨ ਵਿੱਚ ਲਿਆਂਦਾ ਜਾਂਦਾ ਹੈ ਕਿ ਸੈਟਰਲ ਪ੍ਰਦੂਸ਼ਨ ਰੋਕਥਾਮ ਬੋਰਡ ਵੱਲੋਂ ਨਵੇਂ ਪੈਟਰੋਲ ਪੰਪ ਨੂੰ ਲਗਾਉਣ ਲਈ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ Siting criteria ਨਿਰਧਾਰਿਤ ਕੀਤਾ ਗਿਆ ਹੈ:-

Siting criteria of Retail Outlets: -

(A) As per CPCB Letter No. B-13011/1/2019-20/AQM/10802-10847 dated 07.01.2020.

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet. These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

(B) **ADDENDUM TO GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS:-**

As per CPCB Letter No. B-13011/1/2019-20/AQM dated 16.08.2021.

All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a

distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines.

b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).

ਹਦਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਪ੍ਰਫਤ Hon'ble National Green Tribunal, Central Zone Bench, Bhopal OA No. 55/2022 (CA) titled as Sh. Rakesh Arora Versus State of Madhya Pradesh & Ors orders dated 21.02.2023 ਨੂੰ ਖੋਲ੍ਹਣ ਤੇ ਪਾਇਆ ਕਿ ਇਹ ਕੇਸ ਦੀ Siting Criteria of Retail Outlets ਨੂੰ ਪੂਰਾ ਨਾ ਕਰਨ ਦੇ ਹਵਾਲੇ ਨਾਲ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਸੈਂਟਰਲ ਜੋਨ ਬੈਚ, ਭੋਪਾਲ ਵਿੱਚ ਦਾਇਰ ਕੀਤਾ ਗਿਆ ਸੀ। ਜਿਸ ਦੀ ਮੁੱਖ ਵਜ੍ਹਾ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸੀ:-

1. *Non-compliance of the siting criteria as prescribed by the Central Pollution Control Board especially distance from nearest residential colony and water body and i.e. Jail Talab.*
2. *Distance is inadequate from the center of the road as mentioned in NOC granted by PWD.*

ਉਪਰੋਕਤ ਕੇਸ ਦੀ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਸੈਂਟਰਲ ਜੋਨ ਬੈਚ, ਭੋਪਾਲ ਵਿੱਚ ਬਿਨਕਾਰ ਵੱਲੋਂ ਪੇਟਰੋਲ ਪੰਪ ਵੱਲੋਂ Siting Criteria of Retail Outlets ਪੂਰਾ ਨਾ ਕਰਨ ਸਬੰਧੀ ਭਾਈਲ ਕੀਤਾ ਗਿਆ ਸੀ, ਜੋ ਕਿ ਸਿੱਖ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ:-

"Sh. Aziz Khan purchased a land bearing survey number 416/1min-1/2 admeasuring 0.104 hectares from one Sh. Ramprasad Kushwaha in the year 07.08.2018. The aforementioned land is the land in question which is located at a distance of hardly 30-35 meters from a nearby water body i.e., Jail Talab. After the purchase of the land in question, non-Applicant no.6 who is the son of non-Applicant no.5 entered into an agreement with non-Applicant no.4 for setting up of a reliance Jio-bp mobility petrol pump at the abovementioned land. Thereafter, they have applied to the Petroleum & Explosives Safety Organization (PESO) for approval of the site layouts for construction of the petrol pump and on 09.11.2021, duly received the permission to construct the petrol pump at the area in question as per the layout submitted. It is pertinent to point here that the permission granted by the PESO explicitly mentions that other necessary permissions from concerned authorities shall also be required by the project proponent in order to legally construct the petrol pump as per the Petroleum Rules, 2002. Thereafter the applications for No Objection Certificates were made by the non-Applicant no.4 to various departments and subsequently after all the procedural aspects were taken care of, NOC was granted by the non-Applicant no.1 District Collector on 08.02.2022. Similarly, the NOC by MPPWD and T & CP was accorded on 23.12.2021 and 07.12.2021 respectively.

The contention of the applicant is that the operation of the petrol pump may harm the water quality of the Jail Talab which is situated in the Kasberenj Vilalge of Tehsil Mungaoli of district Ashok Nagar and may cause Environmental degradation."

ਜਿਸ ਉਪਰੰਤ National Green Tribunal constituted a joint committee consisting District Collector, Ashok Nagar, one representative from CPCB, one representative from MPPCB and one representative from RBML with the direction to submit the factual and action taken report.

" This Joint Committee respectfully submits that the distance from edge of the Jail Talab to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point) is above 50 meter as per CPCB guideline. There is no permanent construction observed within the 15 meter distance from centre of the road.

As the retail outlet comes under 50 meter to 100 meter range from the nearest point of water body hence to prevent any probable water contamination double walled tanks and additionally concrete protection walls around Underground Storage Tank must be provide.

The retail outlet may install a vapour recovery system as per CPCB guideline to reduce air pollution and also install an oil water separator system to prevent any probable water contamination caused by oil spillage or surface runoff.

The committee is of the opinion that all the pollution prevention/control measures and leakage/spillage management as mentioned in the CPCB guidelines dated 07.01.2020 and 16.8.2021 shall be applicable and M/s. Reliance BP Mobility Limited has to strictly comply with them and has to take all efforts to alleviate the apprehensions of pollution control at the site. The project proponent may obtain all necessary permission from MPPCB at the earliest.

This Joint Committee also suggests that, the oil marketing company may review the site layout if necessary, so that maximum possible distance can be maintained between the water body and proposed petrol pump. It is also reiterated that additional safety measures if any prescribed by PESO shall be applicable in the* case, apart from other conditions of CPCB guidelines. The concern authorities may keep constant vigil during the construction phase of petrol pump and ensure compliance the condition given in various permission and NOCs."

ਉਪਰੋਕਤ ਜੁਆਇੰਟ ਕਮੇਟੀ ਰਿਪੋਰਟ ਮੁਤਾਬਿਕ the distance from edge of the Jail Talab to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point) ਤੋਂ ਆਧੇ ਗਏ ਹਨ ।

ਉਪਰੋਕਤ ਮੁਤਾਬਿਕ ਹੀ ਇਸ ਕੇਸ ਵਿੱਚ ਵੀ distance from edge of the Sidhwan Canal to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point) ਤੋਂ ਮਾਪੇ ਜਾਣੇ ਬਣਦੇ ਹਨ, ਜੋ ਕਿ ਪਹਿਲਾ ਉਪ ਮੰਡਲ ਮੋਜਿਟਰੇਟ, ਪਾਇਲ ਦੀ ਰਿਪੋਰਟ ਮਿਤੀ 02-04-2024 (ਕਾਪੀ ਨੰਬੀ ਹੈ) ਮੁਤਾਬਿਕ ਨਹਿਰ ਤੇ ਨੰਬਰ ਖਸਰਾ ਦੀ ਦੂਰੀ ਤੱਕ ਮਾਪੇ ਗਏ ਸਨ, ਜੋ ਕਿ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਜਿੰ

ਮੁਲ ਰੂਪ ਵਿੱਚ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ (ਫੁੱਟਕਲ ਸਾਖਾ), ਜੀ ਨੂੰ ਭੇਜੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਤਹਿਸੀਲਦਾਰ ਪਾਇਲ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਪਿੰਡ ਦੀਪਨਗਰ ਹਦਬਸਤ ਨੰਬਰ 242, ਰਿਕਾਰਡ ਮਾਲ ਮੁਤਾਬਿਕ ਨੰਬਰ ਖਸਰਾ 75 (ਸਿਧਵਾ ਕਨਾਲ) ਦੇ ਨਾਲ ਲੱਗਦੇ ਖਸਰਾ ਨੰਬਰ 22/24/1, 23/1 ਨੂੰ 2 ਕਰਮਾ ਦਾ ਰਸਤਾ ਲੱਗਦਾ ਹੈ। ਮੇਕੇ ਦੀ ਰਿਪੋਰਟ ਮੁਤਾਬਿਕ ਮੇਕੇ ਪਰ ਨਹਿਰ ਤੇ ਨੰਬਰ ਖਸਰਾ ਦੀ ਦੂਰੀ ਲੱਗਭੱਗ 95 ਫੁੱਟ ਹੈ। ਰਿਪੋਰਟ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਆਪਸੀ ਨੂੰ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਇਸ ਲਈ ਆਪਸੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸਬੰਧਤ ਰੈਵੀਨਿਊ ਅਥਾਰਟੀਜ਼ ਨੂੰ ਇਸ ਸਬੰਧੀ (distance from edge of the Sidhwan Canal to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point ਮਾਪਣ ਸਬੰਧੀ) ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਆਪਣੀ ਰਿਪੋਰਟ ਜਲਦ ਤੋਂ ਜਲਦ ਦੇਣ ਲਈ ਇੱਖਣ ਦੀ ਵਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ ਤਾਂ ਜੋ ਉਸ ਮੁਤਾਬਿਕ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਸਕੇ ਜੀ।

ਨੱਥੀ:- ਉਪਰੋਕਤ ਅਨੁਸਾਰ।

ਦਫ਼ਤਰੀ ਦਸਤਖਤ
ਬੇਤਰੀ ਦਫ਼ਤਰ-2, ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ:

ਮਿਤੀ:

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਉਪ ਮੰਡਲ ਮੋਜਿਟਰੇਟ, ਪਾਇਲ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ), ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰਬਰ 12709-10/ਐਫ.ਏ. ਮਿਤੀ 26.06.2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

ਨੱਥੀ:- ਉਪਰੋਕਤ ਅਨੁਸਾਰ।

ਦਫ਼ਤਰੀ ਦਸਤਖਤ
ਬੇਤਰੀ ਦਫ਼ਤਰ-2, ਲੁਧਿਆਣਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ:

ਮਿਤੀ:

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਸੀਨੀਅਰ ਦਫ਼ਤਰੀ ਦਿਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਜੇਲਲ ਦਫ਼ਤਰ-1, ਲੁਧਿਆਣਾ ਨੂੰ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ), ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰਬਰ 12711/ਐਫ.ਏ. ਮਿਤੀ 26.06.2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

ਨੱਥੀ:- ਉਪਰੋਕਤ ਅਨੁਸਾਰ।

ਦਫ਼ਤਰੀ ਦਸਤਖਤ
ਬੇਤਰੀ ਦਫ਼ਤਰ-2, ਲੁਧਿਆਣਾ।



OFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

To: Sub Divisional Magistrate
Patal

No. 4834 Date: 01/11/24

Subj: Regarding the NCT Original Application No. 170 of 2024 Titled as Consent
Sought by Punjab Pollution Control Board & Co.

Ref: In compliance of NCT order dated 24.08.2024 and Punjab Pollution Control
Board Ludhiana letter no. 659 dated 05.04.2024.

In continuation of above and in the compliance of the Hon'ble National Green Tribunal order dated 22.02.2024 the undersigned has asked to submit the report regarding above subject from Environmental Engineer, Regional Office-II, Ludhiana.

The Environmental Engineer, Regional Office-II, Ludhiana has submitted its report vide its letter No. 079 dated 01.04.2024 in my office, but in the Para 4 of this reply sends your kind attention and you are directed to immediate report on its whether the said water follows the below criteria as mentioned (Report Attached at Annexure-4)

Para 4) That the site of the petrol pump was visited by the officer of the Board on 28.3.2024 and it was observed that the site is located in close proximity of Sialkote Canal. Hence the site as of today and after the treatment of effluents should SLEB/CPC, the contents of treatment effluents are requisite to determine the exact direction of the water body from the petrol pump and to determine as to whether the site is meeting with the siting criteria issued by the Central Pollution Control Board in terms of distance from water bodies or not.

Since there is no clarity of the exact distance as mentioned in para 4, kindly give the report to this office by today positively. In this reply can be find to National Green Tribunal prior to the hearing date i.e. 04.04.2024. Please ensure that this is marked out with utmost diligence and priority, adhering to the instructions provided in the letter enclosed.

Treat it as most urgent.

Encl: No 1-EEVC-R, D.M.A

[Signature]
Deputy Commissioner
Ludhiana

A Copy is forwarded to:

1. District Revenue Officer, Ludhiana to ensure that concerned Tehsil/Block submit its report by today.
2. To Subdiv. Patal to submit the report immediately to the SDO, Patal and District Office.

[Signature]
Assistant Deputy Commissioner
Ludhiana

ਸੀ: 377 ਵਲ ਮਹੀ 2-04-2024

ਸਦ ਮੁਕਾਮ ਪਟਾਲ ਸਦ ਮੁਕਾਮ ਤੋਂ ਨੇ ਕਿਹਾ ਜਾਵੇ ਤਾਂ
ਉਹ ਜਾਮੀਨੀ ਪਟਾਲ ਸਦ ਮੁਕਾਮ ਤੋਂ ਨੇ ਕਿਹਾ ਜਾਵੇ
4/11/24
ਉਹ ਜਾਮੀਨੀ ਪਟਾਲ
ਮੁਕਾਮ.

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Urgent NGT Case
Date BoundOFFICE OF THE DEPUTY COMMISSIONER - CUM -
DISTRICT MAGISTRATE, LUDHIANA

To Sub Divisional Magistrate
Paysal

No. 6834 Date: 01/04/2024

Sub- Regarding the NGT Original Application No. 170 of 2024 Titled as Gurnall
Singh vs Punjab Pollution Control Board & Ors.

Ref- In compliance of NGT order dated 22.02.2024 and Punjab Pollution Control
Board Ludhiana letter no. 689 dated 01.04.2024.

In continuation of above and in the compliance of the Hon'ble National Green
Tribunal order dated 22.02.2024 the undersigned has asked to submit the report regarding above
subject from Environmental Engineer, Regional Office-II, Ludhiana.

The Environmental Engineer, Regional Office-II, Ludhiana has submitted its
report vide its letter No. 689 dated 01.04.2024 to our office, but in the Para 6 of this reply needs
your kind attention and you are directed to immediate report as to whether the said outlet follows
the below criteria as mentioned. (Report Attached at Annexure-A)

Para 6) That the site of the patrol pump was visited by the officer of the Board on
23.3.2024 and it was observed that the site is located in close proximity of Sindhwan Canal,
hence the site as of today and after the issuance of affidavit dated 16.8.2021, the comments of
revenue authorities are requisite to determine the exact distance of the water body from the
patrol pump and is determine as to whether the site is meeting with the siting criteria issued by
the Central Pollution Control Board in terms of distance from water bodies or not.

Since there is no clarity of the exact distance as mentioned in para 6, kindly give
the report to this office by today positively. So that reply can be filed to National Green Tribunal
prior to the hearing date i.e. 04.04.2024. Please ensure that this is carried out with utmost
diligence and priority, adhering to the instructions provided in the letter enclosed.

Treat it as most urgent.

Encl: No - 6835-36 /M.A

Date: 01/04/2024

A Copy is forwarded to:

1. District Revenue officer, Ludhiana to ensure that concerned Tehsildar submit its report by
today.
2. Tehsildar, Paysal to submit its report immediately to the SDM, Paysal and this office.

Additional Deputy Commissioner (C)
Ludhiana

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Item No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**
(Through Video Conferencing)

Original Application No. 55/2022 (CZ)

Rakesh Arora		Applicant(s)
	Versus	
State of Madhya Pradesh & Ors		Respondent(s)

Date of completion of hearing and reserving of order: 31.01.2023
Date of uploading of order on website: 21.02.2023

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER

For Applicant(s):	Mr. Rohit Sharma, Adv
For Respondent(s):	Mr. Sachin K.Verma, Adv Ms. Vanita Bhargav, Adv Mr. Yadvendra Yadav, Adv

ORDER

- The brief facts giving rise to the present application are that the non-Applicant no.5 Sh. Aziz Khan purchased a land bearing survey number 416/1min-1/2 admeasuring 0.104 hectares from one Sh. Ramprasad Kushwaha in the year 07.08.2018. The aforementioned land is the land in question which is located at a distance of hardly 30-35 meters from a nearby water body i.e., Jail Talab. After the purchase of the land in question, non-Applicant no.6 who is the son of non-Applicant no.5 entered into an agreement with non-Applicant no.4 for setting up of a reliance jio-bp mobility petrol pump at the abovementioned land. Thereafter, they have applied to the Petroleum & Explosives Safety Organization (PESO) for approval of the site layouts for construction of the petrol pump and on 09.11.2021, duly received the permission to construct the petrol pump at the area in question as per the layout submitted. It is pertinent to point here that the permission granted by the PESO explicitly mentions that other necessary permissions from concerned authorities shall also be required by the project proponent in order to legally construct the petrol pump as per the Petroleum Rules,

2002. Thereafter the applications for No Objection Certificates were made by the non-Applicant no.4 to various departments and subsequently after all the procedural aspects were taken care of, NOC was granted by the non-Applicant no.1 District Collector on 08.02.2022. Similarly, the NOC by MPPWD and T & CP was accorded on 23.12.2021 and 07.12.2021 respectively.

2. The contention of the applicant is that the operation of the petrol pump may harm the water quality of the Jail Talab which is situated in the Kasberenj village of Tehsil Mungaoli of district Ashok Nagar and may cause environmental degradation.
3. The matter was taken up by this Tribunal and notices were issued to the respondents. A joint committee was constituted consisting District Collector, Ashok Nagar, one representative from CPCB, one representative from MPPCB, and one representative from RBML with the direction to submit the factual and action taken report.
4. Respondent's no. 1, 3 and 4 has also filed the reply. We have heard the learned counsel for the parties and perused the record.
5. Submission of the Respondent no.1 are that on the direction of the Tribunal, a Joint Committee visited the site, examined the matter in light of the existing guidelines and submitted the report with the facts that the distance between Jail Talab and the proposed petrol pump is above 50 meter as per the citing guidelines of CPCB and further there is no TNCP or Municipal Corporation approved residential area school, hospital existed therefore, the apprehension of the applicant pertaining to the harm likely to be caused on the Jail Talab is actually based on presumptions and surmises.
6. Learned counsel for the CPCB has submitted that CPCB vide reference letter no. B-13011/1/2019-20/AQM/10802-10847 dated 07.01.2020 has issued guidelines for setting up of New Petrol Pumps, which are as follows:

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major Leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.
6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line

immediately upon accidental knocking of dispensing units from its position.

8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.

9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.

10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.

11. All Retail Outlets shall provide overfill alarm through automation.

12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.

B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:

1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.

2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.

3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:

a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.

b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

c. OMCs will be held liable for Envi,5.onmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.

4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years

c. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

d. Installation, Operation and maintenance of Vapour Recovery System:

1. All new retail outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any new retail outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology, Proper record shall be maintained.
5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KU

month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.

E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible limit

Sr. No	Parameter	Permissible limit
1	Total petroleum hydrocarbons	600 µg/l
2	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3	Ethanol	1400 µl/l
4	Methyl tertiary butyl ether	13 µl/l
5	PAH	0.0001 µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under OMC dealers shall implement the personal protective equipment (PPE) per labor laws.
2. EC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overflow protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between

new retail outlet from schools, hospitals (10 beds and above) or residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

7. It is argued by the learned counsel for the CPCB that certain directions were issued in the matter of Suresh Mandaloi Vs. State of M.P & Ors. (O.A. No. 61 of 2019 (CZ)) and directions was issued to CPCB and MoEF & CC to submit the report with regard to the minimum distance from water bodies to the petrol pump and the matter was referred to the Expert Committee and the draft guidelines for implementation in case of petrol pumps near water bodies were prepared. The guidelines also specify the groundwater and soil sampling protocol, frequency of sample collection and the prescribed parameters and screening values to be adopted. The same monitoring protocol and parameters/ values (except for monitoring frequency) need to be adopted for petrol pumps covered under the guidelines dated January 07, 2020. These draft guidelines were placed in public domain for seeking comments/suggestions from public and concerned stakeholders. These were reviewed by the Expert Committee and the guidelines have been finalized and are hereby issued as addendum to the earlier CPCB Guidelines dated January 07, 2020 for implementation by concerned stakeholders.

8. ADDENDUM TO GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

The Hon'ble NGT vide orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M. P. & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was subsequently referred to the Expert Committee constituted by CPCB earlier in the matter of guidelines for setting up

of new petrol pumps and the following addendum guidelines (to guidelines dated 07.01.2020) have been finalised for implementation in case of petrol pumps near water bodies:

a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines.

b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).

c) Groundwater and soil quality monitoring near the premises of fuel retail outlets shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation. The monitoring shall be done for those Fuel Retail Outlets which are located within 100 meter from the nearest point of surface water bodies. These shall be applicable to all petrol pumps, regardless of the date of establishment. In case of any clarification and/or difficulty in obtaining samples for groundwater and soil quality monitoring, OMCs may seek assistance of local administration/SPCB/PCC/CGWB. Protocol for soil and groundwater monitoring is annexed as Annexure-I.

d) Groundwater and soil quality monitoring shall also be conducted by OMCs before installation of the new fuel retail outlet, for those retail outlets coming up within 100 meter from the nearest point of surface water bodies.

NOTE: These guidelines are supplementary to all existing rules, Rules, Guidelines, Orders, Notifications such as Wetlands (Conservation and Management) Rules, 2017, Coastal Regulation Zone (CRZ), Notification, 2011 etc. The other measures, prescribed in CPCB guidelines for setting up of new petrol pumps dated 07.01.2020, for containment and treatment of spillages, check on leakages from UST's, treatment and disposal of sludge removed from underground tanks during cleaning, measures for protection of workers' health, audit of all protection measures and monitoring system implemented at petrol pumps, shall also apply to the fuel retail outlets falling in the criteria specified above.

Monitoring protocol specifying the prescribed parameters and screening values annexed with these guidelines (other than the monitoring frequency), shall also be adopted for those retail outlets where CPCB guidelines dated 07.01.2020 are applicable.

These guidelines shall be reviewed from time to time.

Protocol for monitoring quality of soil and groundwater near the premises of fuel retail outlets

Samples of groundwater being used for drinking purposes shall be collected from at least three different directions with reference to the retail outlet. The sampling point should be preferably within 50m distance from the underground storage tank location at the retail outlet. The samples shall be analysed for the following parameters:

Sr No	Parameter	Screening values
1	Total petroleum hydrocarbons (C10-C40)	0.6mg/L
2	BTEX	i. Benzene-0.01mg/L ii. Toluene-0.7mg/L iii. Xylene-0.5mg/L
3	Methyl Tertiary Butyl Ether	1.3µg/l
4	Total PAH	0.0001mg/l

Further, soil sample shall be collected from a borehole within the premises of the fuel retail outlet adjacent to the Underground Storage Tank (UST) pit. The depth of bore hole should be up to 1m

below the bottom of the storage tank level. Soil samples shall be analysed for the following parameters:

Sr.no	Parameter	Screening values (mg/ kg)
1	Total petroleum hydrocarbons (TPH)	5000
2	Benzene	5
3	Toluene	30
4	Xylene	50
5	Methyl Tertiary Butyl Ether	100
6	Total PAH	40

Ground water and soil quality monitoring shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation and the reports are to be submitted to SPCB. The soil monitoring shall be done in first six months while groundwater monitoring shall be done in the next six months.

In case of exceedance of screening by any parameter, or in case of leakage resulting in soil/groundwater contamination, the measures/steps as prescribed in the guidelines for setting up of petrol pumps dated 07.01.2020 shall be taken up. Assessment and remediation shall be carried out as per the guidelines issued by MoEF & CC and CPCB

9. Learned counsel for the Respondent No. 4 has argued that present Original Application has not been filed bona fide and is entirely motivated to advance the personal agenda of the Applicant. The subject NOC dated 08.02.2022 for the subject petrol was assailed earlier in another OA no. 29/2022 (CZ) titled "Manoj Kumar Namdev v. State of MP & Ors", which was withdrawn vide an order dated 04.07.2022. The said OA was filed by an employee of a competing petrol pump in the same area where subject petrol pump in present OA is situated. The present OA has been filed by the brother of the owner of the competing petrol pump, Mr. Hardeep Kumar Arora. Mr. Hardeep Kumar Arora is the owner of the competing petrol pump and owner of a parcel of land

in Survey no. 435, wherein the subject petrol pump is being constructed, hence the present OA has been filed for harassing the Answering respondent. The Applicant and his brother Mr. Hardeep Kumar Arora have also filed a complaint with the District Collector on the same issue as raised in the present OA. The relationship between the Applicant and Mr. Hardeep Kumar Arora is evident from the Madhya Pradesh computerized land records.

10. It is further argued that the guidelines dated 16.08.2021 prescribe that retail outlets shall not be located within a distance of 50 meters from the nearest point of the water body. It is also provided therein that siting criteria is to be implemented for all new petrol pumps where construction starts post the issuance of these Guidelines. It is submitted that in the Guidelines dated 07.01.2020, the distance for the purpose of siting criteria is calculated from the fill points/dispensing unit/vent pipe nearest to the school, hospital and residential area designated as per local laws. It is submitted that the Guidelines dated 16.08.2021 are an 'addendum' to the Guidelines dated 07.01.2020 and therefore it stands to reason that the distance of the water body as well has to be calculated from the nearest point of water body till the fill points/ dispensing unit/vent pipe. It is submitted that the said distance is more than 50 meters. This is evident from the certificate of the Patwari of the Tehsil dated 11.05.2022, certifying that the distance of the waterlogged Jali Talab is 51.5 meters from the underground tank of the subject petrol pump. Further, it is submitted that the Answering Respondent had made an application to the District Magistrate for the approval of its revised plan outlay for making the subject petrol pump more convenient for the movement of consumers. In response to the said Application, the District Magistrate has issued a Letter dated 21.07.2022 to the Answering Respondent. Vide the said Letter, the District Magistrate was of the view that no NOC appears to be required for amending the outlay of the pump as the survey number remains

unchanged and changes in the plan outlay of the subject petrol pump was carried out in the same area for the convenience of the people. The second contention of the Applicant is that the subject petrol pump is situated within 50 meters of residential areas. It is submitted that as per the siting criteria prescribed in the Guidelines dated 07.01.2020, a petrol pump can be situated within a distance of 50 meters but not less than 30 meters from residential areas, provided the retail outlet implements additional safety measures as prescribed by the Petroleum & Explosives Safety Organization ("PESO"), and that the distance between the fill points/dispensing unit/vent pipe is more than 30 meters. It is submitted that the SDA drawing of the petrol pump shows the distance from the fill points till the boundary wall which is as under:

North- 8.265 m
South- 18.375 m
East- 19.195 m
West- 20.576 m

11. As per the Applicant, as shown in the Google map produced at Annexure A-5 to the present OA, the distance between the residential area and the boundary of the petrol pump is 35.81 m. Thus, the distance from the fill point till the residence is more than 30m.
12. Further, as per the measurements carried out by the Answering Respondent, the distance between the south boundary wall of the petrol pump and the residence is 24m. It is further submitted that PESO vide letter dated 09.11.2021 has granted approval to the Answering Respondent for the subject petrol pump. The said approval is testimony to the fact that the same has been granted pursuant to the Safety and Test Certificate as required under Rules 130 and 126 of the Petroleum Rules, 2002 issued by the competent person approved by CCE, Nagpur. Thus, since all the safety measures as prescribed by PESO have been adhered to, the petrol pump can be situated within a distance of 50 meters from residential areas, in accordance with law.

13. The third contention of the Applicant is that Public Works Department ("PWD") in its NOC dated 23.12.2021 has stipulated a condition that a distance of 40 meters has to be left from the center of the road in front of the petrol pump till the boundary of the petrol pump. Firstly, this is not an environmental issue and cannot be raised before this Hon'ble Tribunal. Furthermore, the said road has been wrongly mentioned as a National Highway in the said letter of PWD. The Answering Respondent had taken the necessary steps for the correction of the same. Accordingly, therefore, a letter dated 10.05.2022 was issued by the PWD, National Highway division stating that Jail Tank road, Mungawali does not come under its purview. The said road is a city road as is evident from the map produced by the Applicant itself at Annexure A-5 of the present OA. As per the applicable rules and regulations, a distance of 15 meters from the centre of the city road has to be maintained from the retail outlet. The Department of Town and Country Planning vide its letter dated 07.12.2021 has in fact while granting its NOC directed that a distance of 15 meters be maintained from the Centre of the road. Further, vide letter dated 20.05.2022, after taking note of the fact that the concerned road does not fall within the purview of National High way Division, and is part of the city, the District Magistrate withdrew the earlier NOC dated 23.12.2021 and permitted construction after leaving out government land, if any.
14. After filing of this application the Tribunal constituted a Committee and directed to submit the factual and action taken report and the Joint Committee visited the site and submitted the report as follows:

Previous complaints and court case in the same matter: During the inspection and interaction with the project proponent and officials of local

administration, it has come to the knowledge that the same type of complaint was received in various time intervals. The chronology of the earlier complaints and its disposal as given below :

1. Sh Rakesh Kumar Arora submitted the written complaint to collector office at Ashoknagar in January 2022 regarding irregularity of land record of survey no. 435 and 416 and request for enquiry. In furtherance of the same Tahsildar, Mungaoli carried out inspection in presence of applicant and submitted the report on dated 31.1.2022. According to report there is no irregularity in land record and all the allegation made by the applicant is baseless.
2. Sh Rakesh Kumar Arora again submitted the written complaint to the office of the Chief Minister, MP in February, 2022 on the same matter and requested another enquiry. In furtherance of the matter Tahsildar, Mungaoli carried out another inspection and submitted the report to Collector on dated 15.7.2022 and again inspection report state that there is no irregularity in land record and nothing objectionable was observed. The report also states that in spite of calling, the complainant was willfully not reaching the site and it seems it is business competition between them.
3. A local resident Sh Manoj Kumar Namdev also filed a case on 12.4.2022 before Hon'ble NGT Central Bench, Bhopal through OA No. 29/2022 "Manoj Kumar Namdev Vs M P Government and Ore" regarding siting criteria of the petrol pump on same matter but after three hearing applicant withdraw the case on 4.7.2022

Back Ground of present case in brief:

The present OA, No.55/2022 has been filed before the Hon'ble NGT by Shri Rakesh Arora and others, grievance is regarding the Establishment of a petrol pump near the water body in Mungaoli (Jail Talab) and residential area which is alleged to be against norms provided by the Central Pollution Control Board.

To better coordination in the investigation, the applicant Shri Rakesh Arora had been contacted on his mobile before the inspection and requested to accompany the visit and show the locations and points of violations as mentioned in the petition but neither he nor his representative was present at the spot during the committee visit. The relevant issue also discussed with Sh. Aziz Khan Project Proponent of the petrol pump.

The main issues raised in the petition by the applicant are as given below:

1. Non-compliance of the citing criteria as prescribed by the Central Pollution Control Board especially distance from nearest residential colony and water body and i.e. Jail Talab.
2. Distance is inadequate from the center of the road as mentioned in NCC granted by PWD.

The committee made the following observation during site visit on the above mentioned issues:-

ISSUE 1 : Non-compliance of the citing criteria as prescribed by the Central Pollution Control Board especially distance from nearest water body i.e. Jail Talab.

It is humbly submitted that, as per CPCB guidelines for a petroleum outlet, the potential points for chances of pollution are, the position of fuel dispensing points, vent pipes and fill point. As per CPCB office memorandum dated 16.8.2021 retail outlet shall not be located within the distance of 50 meter from the nearest water body. The retail outlet coming within 50 meter to 100 meter from the nearest point of water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank

It is submitted further that, the distance measurements were taken in the presence of the committee members and other officials, and the distances were confirmed. As informed by Tahsildar of area due to flood condition in the nearby area the present water of Jail Talab is near to maximum storage level. The geo-coordinate location of the proposed site was measured as follows:

*Latitude—24.24'47.95"N
Longitude—78.05'31.61"E*

As the main contention of the petition is related to distance of petrol pump from nearest water body. To measure the distance with utmost accuracy the committee used digital as well as manual method. The Differential Global Positioning System (DGPS) is the latest technology used in land surveying equipment and same was used. It is the enhanced version of GPS.

The aerial distance measured manually from nearest edge of water body (Jail Talab) to nearest fuel Dispensing point and observed 52.00 meter. At the same point distance measured by specific instrument i.e. DGPS machine at two points and measured distance was observed 51.1191 meter and 55.7770 meter. The report generated by DGPS machine is enclosed as Annexure-V

The Patwari of Halka No. 25 of district Mungaoli was also issued a certificate on 11.5.2022 regarding the distance of Jail Talab and proposed petrol pump and certified that the distance is 51.5 meter.

It was observed that another three side of the proposed location in the 50 meter distance, there is no TNCP or Municipal Corporation approved residential area, school and hospital existed. Aforesaid location has obtained PESO approval on 9.11.2021 permission letter is enclosed as Annexure-VII. Google image of that period was verified, permanent structure was not there within the 50 mtr distance of the aforesaid retail outlet plot during that period. However, near West side of the project one commercial cum residential structure is under-construction.

The land under question is 0.104 hectares which falls under the Khasra numbers 416/1/2 of Kasbarej Taluka-Mungaoli Distt. Ashok Nagar and the land are possessed by Shri Aziz Khan. As informed by project proponent this project was initiated in August 2021 at that time no permanent structure was existed in 30 meter range from pollution potential points.

ISSUE 2 - Distance is inadequate from the centre of the road as mentioned in NOC granted by PWD.

It is humbly submitted that, during the site inspection, the proposed site was found to be filled and levelled with earth and boundary wall constructed around the proposed location. No construction activity was going on at the time of the inspection. MPPWD issued a revised NOC to proposed petrol pump on dated 20.5.2022 and mentioned that no permanent construction will be done in the 15 meter distance from the centre of the road. To verify the status distance was measured from centre of the road upto 15 meter and no permanent construction was observed in this range. However, presently this road is not a part of any National and State Highway and just use as city service road. The revised NOC issued by MPPWD in this regard which is enclosed as Annexure-Ix.

Recommendations and Conclusion

This Joint Committee respectfully submits that the distance from edge of the Jail Talab to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point) is above 50 meter as per CPCB guideline. There is no permanent construction observed within the 15 meter distance from centre of the road.

As the retail outlet comes under 50 meter to 100 meter range from the nearest point of water body hence to prevent any probable water contamination double walled tanks and additionally concrete protection walls around Underground Storage Tank must be provide.

The retail outlet may install a vapour recovery system as per CPCB guideline to reduce air pollution and also install an oil water separator system to prevent any probable water contamination caused by oil spillage or surface runoff.

The committee is of the opinion that all the pollution prevention/control measures and leakage/spillage management as mentioned in the CPCB guidelines dated 07.01.2020 and 16.8.2021 shall be applicable and M/s. Reliance BP Mobility Limited has to strictly comply with them and has to take all efforts to alleviate the apprehensions of pollution control at the site. The project proponent may obtain all necessary permission from MPPCB at the earliest.

This Joint Committee also suggests that, the oil marketing company may review the site layout if necessary, so that maximum possible distance can be maintained between the water body and proposed petrol pump. It is also reiterated that additional safety measures if any prescribed by PESO shall be applicable in the case, apart from other conditions of CPCB guidelines. The concern authorities may keep constant vigil during the construction phase of petrol pump and ensure compliance the condition given in various permission and NOCs.

15. The Committee has also attached the relevant documents in support of the report which reveals the previous complaint between the parties and distance available on the Google photo map.
16. The Applicant has filed an objection to the Joint Committee report with the contention that there was malice and ill intention of the members of the Committee and further contended that at the time of visiting on site and after reaching the site Tehsildar requested the applicant to reach the site and prior intimation was not provided to the Applicant. It is further argued that the distance which has been

measured by the joint committee members was from filing point which should be from boundary points.

17. In reply thereof, the respondent has submitted that the presence of the said representative of the Answering Respondent in the Joint Committee was in accordance with the order of this Hon'ble Tribunal dated 20.07.2022 in the present OA. If the Applicant was aggrieved by the said order, an application for recall of the said order or an appeal against the said order ought to have been preferred. However, by way of the present objections, the Applicant is in effect preferring an appeal, which ought not to be permitted. It is settled law that an application which in its substance is in the nature of a review has to be rejected as has been held by the Hon'ble Supreme Court in Delhi Administration v Gurdip Singh Uban, (2000) 7 SCC 296. Infact, the Applicant was also made part of the Committee but did not take objection to the same. The presence of one representative of the Answering Respondent amongst a majority of other committee members cannot by any stretch of imagination 'influence' the Joint Committee. The directions for inspection of the Project site by this Hon'ble Tribunal vide its order dated 20.07.2022 was in consequence of the prayers made by the Applicant in the present OA. However, on the publishing of a Report that does not support its unsubstantiated allegations, the Applicant is disputing the veracity of the very report that came to be prepared and published as a result of its prayers.
18. It is further argued that the Committee has conducted the inspection in accordance with all the relevant and applicable Guidelines being the Guidelines dated 07.01.2020 and the latest Guidelines dated 16.08.2021. The two Guidelines are not exclusive to each other, and the Guidelines dated 16.08.2021 are an "addendum" to the earlier Guidelines dated 07.01.2020. Therefore, the Guidelines dated 07.01.2020 has not been superseded by the Guidelines dated 16.08.2021.

19. It is further submitted that the dictionary meaning of addendum is "something that has been added". The rationale behind the introduction of the new Guidelines whereby the requirement of maintaining a distance of 50 meters from the water body has been "added" to the Guidelines dated 07.01.2020, is because the same was never part of the requirements in the Guidelines dated 07.01.2020. Therefore, the addendum only covers the issues that were not already considered and provided for in the Guidelines dated 07.01.2020 and does not substitute the same. It extends the scope of application of the Guidelines. Hence, the said addendum dated 16.08.2021 has to be read with the Guidelines dated 07.01.2020 and the distance of Talab has to be measured from the fill point. The Applicant contends that the Committee has mala fide shown incorrect distance from the fill point to Talab as the fill point is situated on the west side of the retail outlet and not on the northeast side as per the Layout Plan. It is submitted that the Joint Committee had inspected the location on 17.08.2022 in the presence of all stakeholders such as the representatives of the Land Revenue Department, representatives from CPCB and the Madhya Pradesh Pollution Control Board. The measurements were made by the Joint Committee from the nearest point manually as well as by the DGPS evidences and found the same to be in accordance with the Guidelines. It is submitted that the presence of representatives of all the relevant Government authorities is indicative of the fact that the Guidelines were understood, interpreted, and acted upon correctly by the Joint Committee. Furthermore, the Guidelines have been published by the CPCB itself, therefore there could be no better authority to certify the correctness of the interpretation of any of the provisions in the said Guidelines. The Applicant further alleges that the area adjacent to the subject land has residential buildings and the same existed much prior to the initiation of construction of the subject petrol pump in August 2021.

20. Relevant report and order has been passed by the revenue authorities, copy of which has been annexed as Annexure R4/4 and R4/8 with reply.
21. Learned counsel for the respondent has submitted that in view of the State of Uttar Pradesh and Ors vs. Uday Education and Welfare Trust and Anr. Etc. etc Civil Appeal Nos. 2407-2412 of 2021, Hon'ble Supreme Court of India has considered the luxurious litigations and directed that while considering the environmental matters and the credentials and *bonafides* of litigants are seriously raised and when entertaining the grievance of such litigants which is likely to adversely affects the rights of many, it should ensure the bonafides and credentials of such litigants.
22. The contention of the learned counsel for the applicant is that after the report of the PWD, the Respondent have to apply for fresh NOC in light of the notification issued by the CPCB and in reply thereof the learned counsel for the Respondent has submitted that the addendum issued from the CPCB shall be read in light of the previous order.
23. The guidelines of citing criteria of retail outlet clearly mentioned that new retail outlets shall not be located within the radial distance of 50 meters (from fill point/dispensing unit/wind pipe) whichever is nearest and as per report submitted by the joint committee and patwari it is located as per guidelines of the CPCB and there is no violation of any guidelines or environmental rules, thus the contention of the Applicant for quashing the NOC issued by the collector is not maintainable. The orders issued by Collector are in accordance with the guidelines issued by CPCB and there is no violation of any environmental rules and guidelines issued by the CPCB, thus relief as prayed is not maintainable.

24. The application has no merit and deserves to be dismissed, accordingly dismissed.

Sheo Kumar Singh, JM

Dr. Arun Kumar Verma, EM

21st February, 2023
O.A No. 85/2022 (C2)
PU

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Office of The Sub Divisional Magistrate, Payal (Ludhiana)

To,

The Deputy Commissioner,
Ludhiana.

No. 266 Dated: 04/07/2024

Subject- Order passed in Original Application No. 170 of 2024 (In ref. Gurmall Singh Vs Punjab Pollution Control Board).

Reference: Regarding your office letter No. 12709-10/MA dated 26/06/2024

Regarding the above subject and the letter under reference, in the above case, a report was sought regarding the distance from edge of the Sidhwan Canal to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point).

In this regard, according to Naib Tehsildar Payal office report letter number 348 D/K dated 03/07/2024, the opportunity of Khasra No. 22/24/1-23/1 village Deepnagar was seen by the halka patwari. According to the report, the distance of fuel dispensing points, vent pipe position and fill point of the petrol pump located in the said Khasra number was measured. According to which the distance from the edge of Sidhwan Canal to the first fuel dispensing point of the petrol pump is about 52.42 meters.

The report is hereby submitted for your kind perusal and necessary action please.


Sub Divisional Magistrate
Payal

Encl No. 267 Dated 04/07/2024

Environmental Engineer, Punjab Pollution Control Board Regional Office-2, Ludhiana is referred for information and further action regarding their office reference number 1434 dated 28/06/2024.


Sub Divisional Magistrate
Payal



ਦਫ਼ਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਪਾਇਲ (ਲੁਧਿਆਣਾ)

Office of The Sub Divisional Magistrate, Payal (Ludhiana)

Email: stmpayal@gmail.com

Phone: 01628-276892



ਸੇਵਾ ਵਿਖੇ,

ਮਾਣਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਨੰਬਰ: 266/ਜਸ ਨਿ: 04/07/2024

ਵਿਸ਼ਾ- Order passed in Original Application No. 170 of 2024 (in ref. Gurmail Singh Vs Punjab Pollution Control Board).

ਰਵਾਲਾ- ਆਪ ਜੀ ਦੇ ਦਫ਼ਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 12709-10/ਐਮ.ਏ ਨਿ: 26.06.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਸਬੰਧੀ ਉਪਰੋਕਤ ਕੇਸ ਵਿੱਚ Distance from edge of the Sidhwan Canal to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point) ਤੋਂ ਮਾਪੇ ਜਾਣੇ ਬਣਦੇ ਹਨ, ਸਬੰਧੀ ਰਿਪੋਰਟ ਮੰਗੀ ਗਈ ਸੀ।

ਇਸ ਸਬੰਧੀ ਨਾਇਬ ਡਿਪਟੀ ਮੈਜਿਸਟਰੇਟ ਪਾਇਲ ਦੀ ਰਿਪੋਰਟ ਪੱਤਰ ਨੰਬਰ 348 ਈ/ਕ ਨਿ: 03/07/2024 ਅਨੁਸਾਰ ਹਲਕਾ ਪਟਵਾਰੀ ਵੱਲੋਂ ਖਸਰਾ ਨੰਬਰ 22/24/1-23/1 ਪਿੰਡ ਦੀਪਲਜਾਰ ਦਾ ਮੋਕਾ ਦੇਖਿਆ ਗਿਆ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਉਕਤ ਖਸਰਾ ਨੰਬਰ ਵਿੱਚ ਸਥਿਤ ਪੈਟਰੋਲ ਪੰਪ ਦੇ Fuel dispensing points, vent pipe position and fill point ਦੀ ਦੂਰੀ ਨਾਪੀ ਗਈ। ਜਿਸ ਮੁਤਾਬਿਕ ਸਿਪਰਾ ਖਸਰਾ ਦੇ ਕਿਨਾਰੇ ਤੋਂ ਪੈਟਰੋਲ ਪੰਪ ਦੇ ਪਹਿਲੇ Fuel dispensing point ਤੱਕ ਦੀ ਦੂਰੀ ਲਗਭਗ 52.42 ਮੀਟਰ ਹੈ।

ਰਿਪੋਰਟ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਲਈ ਆਪ ਜੀ ਨੂੰ ਪੇਸ਼ ਹੈ।

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
ਪਾਇਲ: *[Signature]*

ਪਿ.ਐੱਨ. ਨਿ: 01

ਰਿਸ਼ਦਾ ਇੱਕ ਉਤਾਰਾ

ਵਾਗ਼ਵਾਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਪੋਸਟਲ ਦਫ਼ਤਰ-2, ਲੁਧਿਆਣਾ ਨੂੰ ਉਹਨਾਂ ਦੇ ਦਫ਼ਤਰ ਦੇ ਡਿੱਠ ਐਕਟ ਨੰਬਰ 1434 ਨਿ: 28/06/2024 ਦੇ ਸਬੰਧ ਵਿੱਚ ਦੂਰਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਲਿਖਿਤ ਕੇਸਿਅਾ ਜਾਂਦਾ ਹੈ।

— ਸੀ —
ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
ਪਾਇਲ:

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ਦਫ਼ਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਪਾਇਲ (ਲੁਧਿਆਣਾ)

Office of The Sub Divisional Magistrate, Payal (Ludhiana)
Email: singpsalof@gmail.com Phone: 01628-276892



ਸੇਵਾ ਵਿਖੇ,

ਮਾਣਯੋਗ ਰਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ।

ਨੰਬਰ: ਮਿਤੀ:

ਵਿਸ਼ਾ- Order passed in Original Application No. 170 of 2024 (In ref. Gurmali Singh Vs Punjab Pollution Control Board).

ਭਵਾਲਾ- ਆਪ ਜੀ ਦੇ ਦਫ਼ਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 12709-10/ਐਮ.ਏ ਮਿਤੀ 26.06.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਭਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਸਬੰਧੀ ਉਪਰੋਕਤ ਕੇਸ ਵਿੱਚ Distance from edge of the Sidhwan Canal to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point) ਤੋਂ ਮਾਪੇ ਜਾਣੇ ਸਣਦੇ ਹਨ, ਸਬੰਧੀ ਰਿਪੋਰਟ ਮੰਗੀ ਗਈ ਸੀ।

ਇਸ ਸਬੰਧੀ ਨਾਇਕ ਤਹਿਸੀਲਦਾਰ ਪਾਇਲ ਦੀ ਰਿਪੋਰਟ ਪੱਤਰ ਨੰਬਰ 348 ਦ/ਕ ਮਿਤੀ 03/07/2024 ਅਨੁਸਾਰ ਠਲਕਾ ਪਟਵਾਲੀ ਵੱਲੋਂ ਖਸਰਾ ਨੰਬਰ 22/24/1-23/1 ਪਿੰਡ ਚੌਪਨਗੜ ਦਾ ਮੌਕਾ ਦੱਸਿਆ ਗਿਆ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਉਕਤ ਖਸਰਾ ਨੰਬਰ ਵਿੱਚ ਸਥਿਤ ਪੈਟਰੋਲ ਪੰਪ ਦੇ Fuel dispensing points, vent pipe position and fill point ਦੀ ਦੂਰੀ ਲਾਪ੍ਰੈ ਕਈ। ਜਿਸ ਮੁਤਾਬਿਕ ਠਿਕਾਣਾ ਘਾਲ ਦੇ ਕਿਨਾਰੇ ਤੋਂ ਪੈਟਰੋਲ ਪੰਪ ਦੇ ਪਹਿਲੇ Fuel dispensing point ਤੱਕ ਦੀ ਦੂਰੀ ਲਗਭਗ 52.42 ਮੀਟਰ ਹੈ।

ਰਿਪੋਰਟ ਅਗਲੇਰੇ ਕਾਰਵਾਈ ਲਈ ਆਪ ਜੀ ਨੂੰ ਪੇਸ਼ ਕੀਤੀ ਜਾਂਦੀ ਹੈ।

— ਸ਼ੜੀ —

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
ਪਾਇਲ।

ਮ.ਕ.ਨੰ. 267/ਸ.ਸ. ਮਿਤੀ 04/07/2024

ਸ਼ਿਲਾ ਇੰਕ ਉਤਾਰਾ

ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੋਲਾਸ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਖੇਤਰੀ ਦਫ਼ਤਰ-2, ਲੁਧਿਆਣਾ ਨੂੰ ਉਹਨਾਂ ਦੇ ਦਫ਼ਤਰ ਦੇ ਪਿੱਠ ਖੇਤਰ ਨੰਬਰ 1434 ਮਿਤੀ 28/06/2024 ਦੇ ਸਬੰਧ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਵਿੱਚ ਸ਼ੇਰਿਆ ਜਾਂਦਾ ਹੈ।

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
ਪਾਇਲ।

ਅਗਲੀ ਮਿਤੀ-10.07.2024



ਤੁਰੰਤ ਅਤੇ ਜਰੂਰੀ
ਐਨ.ਜੀ.ਟੀ. ਕੇਸ

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

1. ਉਪ ਮੈਂਬਰ ਮੈਜਿਸਟਰੇਟ, ਪਾਇਲ।
2. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।

ਨੰ- 12709-10/ ਐਮ.ਏ

ਮਿਤੀ- 21.06.2024

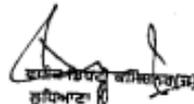
ਵਿਸ਼ਾ- **Order passed in Original Application No. 170 of 2024 (In Ref. Gurmail Singh Vs Punjab Pollution Control Board.)**

ਹਵਾਲਾ- ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਏ ਹੁਕਮ ਮਿਤੀ 04.04.2024 ਅਤੇ ਇਸ ਦਫਤਰ ਵਿੱਚ ਹੋਈ ਮੀਟਿੰਗ ਮਿਤੀ 21.06.2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ ਮੀਟਿੰਗ ਮਿਤੀ 21.06.2024 ਨੂੰ ਦੋਵਾਂ ਧਿਰਾਂ ਵੱਲੋਂ ਆਪਣੇ-ਆਪਣੇ ਪੱਖ ਪੇਸ਼ ਕਰਦੇ ਹੋਏ ਸਬੰਧਤ ਦਸਤਾਵੇਜ਼ ਪੇਸ਼ ਕੀਤੇ ਗਏ।

ਇਸ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਵੱਲੋਂ 04.04.2024 ਨੂੰ ਜਾਰੀ ਹੋਏ ਹੁਕਮਾਂ ਅਤੇ ਦੋਵਾਂ ਧਿਰਾਂ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤੇ ਗਏ ਦਸਤਾਵੇਜ਼ਾਂ (Supporting Documents) ਦੀ ਕਾਪੀ ਭੇਜ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਨਾਲ ਨੱਥੀ Complainant ਪਾਸੇ Central Pollution Control Board ਵੱਲੋਂ ਜਾਰੀ ਪੱਤਰ ਨੰਬਰ B-13011/AQM-RTI/2020-21/ ਮਿਤੀ 09.05.2024 Respondents ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਐਨ.ਜੀ.ਟੀ. ਦੇ O.A No. 55/2022 Central zone bench Bhopal ਦੇ ਆਰਡਰ ਮਿਤੀ 21.02.2023 ਨੂੰ ਵਾਚਦੇ ਹੋਏ ਨਿਯਮਾਂ/ਰੁਲਾਂ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਕੇ ਤਾਜ਼ਾ ਸਥਿਤੀ ਦੀ ਰਿਪੋਰਟ ਤੁਰੰਤ ਬਿਨਾਂ ਕਿਸੀ ਦੇਰੀ ਤੇ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ।

ਇਸ ਨੂੰ ਪਠਕਮ ਅਗੇਤ ਵਿੱਤੀ ਜਾਵੇ।


ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਖੋਲ੍ਹਣ ਨੰ- 12711 / ਐਮ.ਏ

ਮਿਤੀ- 21.06.2024

ਇਸ ਦਾ ਉਤਾਰਾ Senior Environmental, Engineer Punjab Pollution Control Board Ludhiana ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਵਾ ਹੈ।


ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
ਲੁਧਿਆਣਾ



Punjab Pollution Control Board

Regional Office-II

E-648-B, 3rd Floor, Phase-5, Focal Point, Ludhiana

eeeroldh2@yahoo.co.in

Tel. 0161-2672055

No.....

Dated.....

Urgent

*01/07/24
Act on request
Teh. ml*

Hon'ble NGT Case

Next Date of hearing 10.07.2024

ਸੇਵਾ ਵਿਖੇ,

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ-ਕਮ- ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ,
ਲੁਧਿਆਣਾ ।

ਵਿਸ਼ੇ: Order passed in Original Application No. 170 of 2024 (In ref. Gurmall Singh Vs Punjab Pollution Control Board.).

ਹਵਾਲਾ: ਆਪਜੀ ਦੇ ਵਕਤਰ ਦਾ ਪੱਤਰ ਨੰਬਰ 12709-10/ਐਚ.ਏ. ਡਿਵੀ 26.06.2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਆਪਜੀ ਦੇ ਧਿਆਨ ਵਿੱਚ ਲਿਆਂਦਾ ਜਾਂਦਾ ਹੈ ਕਿ ਸੈਟਬਲ ਪ੍ਰਦੂਸ਼ਣ
ਰੋਕਥਾਮ ਬੰਦ ਨਵੇਂ ਪੈਟਰੋਲ ਪੰਪ ਨੂੰ ਲਗਾਉਣ ਲਈ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ Siting criteria ਨਿਰਧਾਰਿਤ
ਕੀਤਾ ਗਿਆ ਹੈ:-

Siting criteria of Retail Outlets: -

- (A) As per CPCB Letter No. B-13011/1/2019-20/AQM/10802-10847 dated 07.01.2020.

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over this retail outlet. These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.

- (B) **ADDENDUM TO GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS:-**

As per CPCB Letter No. B-13011/1/2019-20/AQM dated 16.08.2021.

All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a

distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines.

b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).

ਹਵਾਸ਼ਾ ਅਧੀਨ ਪੱਠਰ ਰਾਹੀਂ ਪ੍ਰਾਪਤ Hon'ble National Green Tribunal, Central Zone Bench, Bhopal OA No. 55/2022 (CA) titled as Sh. Rakesh Arora Versus State of Madhya Pradesh & Ors orders dated 21.02.2023 ਨੂੰ ਖੋਲ੍ਹਣ ਤੇ ਪਾਇਆ ਕਿ ਇਹ ਕੇਸ ਦੀ Siting Criteria of Retail Outlets ਨੂੰ ਪੂਰਾ ਨਾ ਕਰਨ ਦੇ ਹਵਾਸ਼ੇ ਨਾਲ ਮਾਨਸੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਸੈਟਰਲ ਜੋਨ ਬੈਂਚ, ਭੋਪਾਲ ਵਿਖੇ ਦਾਇਰ ਕੀਤਾ ਗਿਆ ਸੀ। ਜਿਸ ਦੀ ਉੱਚ ਵਰ੍ਹਾਂ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸੀ:-

1. Non-compliance of the siting criteria as prescribed by the Central Pollution Control Board especially distance from nearest residential colony and water body and i.e. Jail Talab.
2. Distance is inadequate from the center of the road as mentioned in NOC granted by PWD.

ਦੁਪਰੋਕਤ ਕੇਸ ਦੀ ਮਾਨਸੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਸੈਟਰਲ ਜੋਨ ਬੈਂਚ, ਭੋਪਾਲ ਵਿੱਚ ਬਿਨੈਕਾਰ ਓਲੰਪਿਕ ਪੈਟਰੋਲ ਪੰਪ ਵੱਲੋਂ Siting Criteria of Retail Outlets ਪੂਰਾ ਨਾ ਕਰਨ ਸਬੰਧੀ ਦਾਇਰ ਕੀਤਾ ਗਿਆ ਸੀ, ਜੋ ਕਿ ਸਿੱਖ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ:-

"Sh. Aziz Khan purchased a land bearing survey number 416/1mln-1/2 admeasuring 0.104 hectares from one Sh. Ramprasad Kushwaha in the year 07.08.2018. The aforementioned land is the land in question which is located at a distance of hardly 30-35 meters from a nearby water body i.e., Jail Talab. After the purchase of the land in question, non-Applicant no.6 who is the son of non-Applicant no.5 entered into an agreement with non-Applicant no.4 for setting up of a reliance jio-bp mobility petrol pump at the abovementioned land. Thereafter, they have applied to the Petroleum & Explosives Safety Organization (PESO) for approval of the site layouts for construction of the petrol pump and on 09.11.2021, duly received the permission to construct the petrol pump at the area in question as per the layout submitted. It is pertinent to point here that the permission granted by the PESO explicitly mentions that other necessary permissions from concerned authorities shall also be required by the project proponent in order to legally construct the petrol pump as per the Petroleum Rules, 2002. Thereafter the applications for No Objection Certificates were made by the non-Applicant no.4 to various departments and subsequently after all the procedural aspects were taken care of, NOC was granted by the non-Applicant no.1 District Collector on 08.02.2022. Similarly, the NOC by MPPWD and T & CP was accorded on 29.12.2021 and 07.12.2021 respectively.

The contention of the applicant is that the operation of the petrol pump may harm the water quality of the Jail Talab which is situated in the Kasberenji Villalge of Tehsil Mungaoli of district Ashok Nagar and may cause Environmental degradation."

ਜਿਸ ਉਪਰੰਤ National Green Tribunal constituted a joint committee consisting District Collector, Ashok Nagar, one representative from CPCB, one representative from MPPCB and one representative from RBML with the direction to submit the factual and action taken report.

" This Joint Committee respectfully submits that the distance from edge of the Jail Talab to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point) is above 50 meter as per CPCB guideline. There is no permanent construction observed within the 15 meter distance from centre of the road.

As the retail outlet comes under 50 meter to 100 meter range from the nearest point of water body hence to prevent any probable water contamination double walled tanks and additionally concrete protection walls around Underground Storage Tank must be provide.

The retail outlet may install a vapour recovery system as per CPCB guideline to reduce air pollution and also install an oil water separator system to prevent any probable water contamination caused by oil spillage or surface runoff.

The committee is of the opinion that all the pollution prevention/control measures and leakage/spillage management as mentioned in the CPCB guidelines dated 07.01.2020 and 16.8.2021 shall be applicable and M/s. Reliance BP Mobility Limited has to strictly comply with them and has to take all efforts to alleviate the apprehensions of pollution control at the site. The project proponent may obtain all necessary permission from MPPCB at the earliest.

This Joint Committee also suggests that, the oil marketing company may review the site layout if necessary, so that maximum possible distance can be maintained between the water body and proposed petrol pump. It is also reiterated that additional safety measures if any prescribed by PESO shall be applicable in the* case, apart from other conditions of CPCB guidelines. The concern authorities may keep constant vigil during the construction phase of petrol pump and ensure compliance the condition given in various permission and NOCs."

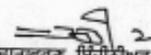
ਉਪਰੋਕਤ ਜੁਲਾਇੰਟ ਕਮਿਟੀ ਰਿਪੋਰਟ ਮੁਤਾਬਕ the distance from edge of the Jail Talab to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point) ਤੇ ਆਪੇ ਕਛੇ ਹਨ ।

ਉਪਰੋਕਤ ਮੁਤਾਬਿਕ ਹੀ ਇਸ ਕੇਸ ਵਿੱਚ ਵੀ distance from edge of the Sidhwan Canal potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point) ਤੇ ਮਾਪੇ ਜਾਣੇ ਬਣਦੇ ਹਨ, ਜੋ ਕਿ ਪਹਿਲਾ ਉਪ ਮੈਡਲ ਮੋਜਿਸਟਰੇਟ ਪਾਇਲ ਦੀ ਰਿਪੋਰਟ ਮਿਤੀ 02-04-2024 (ਕਾਪੀ ਨੰਬੀ ਹੈ) ਮੁਤਾਬਿਕ ਨਹਿਰ ਤੋਂ ਨੰਬਰ ਖਸਰਾ ਦੀ ਦੂਰੀ ਤੱਕ ਮਾਪੇ ਗਏ ਸਨ, ਜੋ ਕਿ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸੀ

ਮੂਲ ਰੂਪ ਵਿੱਚ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ (ਫੁੱਟਕਲ ਸ਼ਾਖਾ), ਜੀ ਨੂੰ ਭੇਜਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਤਹਿਸੀਲਦਾਰ ਪਾਇਲ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਪਿੰਡ ਦੀਪਨਗਰ ਹਦਬਸਤਰ ਨੰਬਰ 242, ਰਿਕਾਰਡ ਮਾਲ ਮੁਤਾਬਿਕ ਨੰਬਰ ਖਸਰਾ 75 (ਸਿਧਵਾ ਕਨਾਲ) ਦੇ ਨਾਲ ਲੱਗਦੇ ਖਸਰਾ ਨੰਬਰ 22/24/1, 23/1 ਨੂੰ 2 ਕਰਮਾ ਦਾ ਰਸਤਾ ਲੱਗਦਾ ਹੈ। ਮੇਕੇ ਦੀ ਰਿਪੋਰਟ ਮੁਤਾਬਿਕ ਮੇਕੇ ਪਰ ਨਹਿਰ ਤੋਂ ਨੰਬਰ ਖਸਰਾ ਦੀ ਦੂਰੀ ਲੱਗਭੱਗ 95 ਫੁੱਟ ਹੈ। ਰਿਪੋਰਟ ਅਗਲੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਆਪਸੀ ਨੂੰ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਇਸ ਲਈ ਆਪਸੀ ਨੂੰ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਸਬੰਧਿਤ ਠੇਵੀਨਿਊ ਆਫਰਟੀਜ਼ ਨੂੰ ਇਸ ਸਬੰਧੀ (distance from edge of the Sidhwan Canal to potential points for chances of pollution (fuel dispensing points, vent pipe position and fill point) ਮਾਪਣ ਸਬੰਧੀ) ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਆਪਣੀ ਰਿਪੋਰਟ ਜਲਦ ਤੋਂ ਜਲਦ ਦੇਣ ਲਈ ਲਿੱਖਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਂਦੇ ਜੀ ਤਾਂ ਜੋ ਉਸ ਮੁਤਾਬਿਕ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾ ਸਕੇ ਜੀ।

ਨੱਥੀ- ਉਪਰੋਕਤ ਅਨੁਸਾਰ।

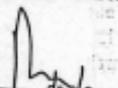

ਦਾਤਾਚਰਣ ਇੰਜੀਨੀਅਰ
ਖੇਤਰੀ ਦਫਤਰ-2, ਲੁਧਿਆਣਾ।

ਪਿੰਡ ਅੰਕਣ ਨੰਬਰ: 1434

ਮਿਤੀ: 28/06/24

ਉਪਰੋਕਤ ਦਾ ਉਤਰਾ ਉਪ ਮੈਡਲ ਮੋਜਿਸਟਰੇਟ, ਪਾਇਲ ਜਿਲ੍ਹਾ, ਲੁਧਿਆਣਾ ਨੂੰ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ), ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰਬਰ 12709-10/ਐਮ.ਏ. ਮਿਤੀ 26.06.2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

ਨੱਥੀ- ਉਪਰੋਕਤ ਅਨੁਸਾਰ।


ਦਾਤਾਚਰਣ ਇੰਜੀਨੀਅਰ
ਖੇਤਰੀ ਦਫਤਰ-2, ਲੁਧਿਆਣਾ।

ਪਿੰਡ ਅੰਕਣ ਨੰਬਰ:

ਮਿਤੀ:

ਉਪਰੋਕਤ ਦਾ ਉਤਰਾ ਸੀਨੀਅਰ ਦਾਤਾਚਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ, ਜੇਨਰਲ ਦਫਤਰ-1, ਲੁਧਿਆਣਾ ਨੂੰ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ), ਲੁਧਿਆਣਾ ਦੇ ਪੱਤਰ ਨੰਬਰ 12711/ਐਮ.ਏ. ਮਿਤੀ 26.06.2024 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

ਨੱਥੀ- ਉਪਰੋਕਤ ਅਨੁਸਾਰ।


ਦਾਤਾਚਰਣ ਇੰਜੀਨੀਅਰ
ਖੇਤਰੀ ਦਫਤਰ-2, ਲੁਧਿਆਣਾ।